12.37 hrs.

## BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (DR. RAM SUBHAG SINGH): Government Business in this House during the week commencing 27th November, 1967, will consist of:—

(1) Consideration and passing of:—

The Court-fees (Delhi Amendment) Bill, 1967.

The Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Bill, 1967.

The Taxation Laws (Amendment) Bill, 1967.

The Essential Commodities (Second Amendment) Bill, 1967.

(2) Discussion on the food situation in the country on a motion to be moved by the Minister of Food and Agriculture.

(3) Discussion on the situation arising out of the recent inflex of Pakistani infiltration into Kashmir on a motion to be moved by Shri Prakash Vir Shastri on Thursday, the 30th November, at 4 P.M.

(4) Further discussion on Report of the Education Commission and Report of the Committee of Members of Parliament on Education.

श्री हुकम चंद कछवाय (उज्जैन): पिछले सैशन में मैंने सवाल पूछा था और मुझको आश्वासन भी दिया था कि इस देश में लाखों लोग अगरबत्ती बनाने वाले हैं उनके लिए कोई विधान नहीं है, कोई कानून नहीं है . .

MR. SPEAKER: There is no agarbathi.

SHRI S. M. BANERJEE (Kanpur): No indication has been given by the hon'ble Minister about a discussion on the Hazari report.

MR. SPEAKER: We will discuss it in the Business Advisory Committee.

SHRI S. M. BANERJEE: That one thing we would like to know. Second thing is: as you have seen yesterday, there was a furore in the House and the whole Question Hour was taken by one particular question about Dr. Lohia's treatment and the sad commentary on the Health Service Scheme. We have already tabled a motion and I would request you and the hon'ble Minister to kindly allow that.

And the third thing is: even today you have suggested that there should be some discussion on the automation. We have tabled that motion.

MR. SPEAKER: That I said if you give notice for half-an-hour discussion.

---

12.39 hrs.

## MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS—*contd.*

MR. SPEAKER: We are now resuming the discussion on the no-confidence motion. I want to finish it before we take up the Private Member's Business. I would request the Prime Minister to speak between 1·45 and 2 P.M. Mr. Madhu Limaye will later on reply. So only two or three speakers could be accommodated now.

Now I would request Mr. C. C. Desai from Swantantra to begin. (*Interruptions*) Mr. Desai.....This is the third day. (*Interruptions*)

SHRI MADHU LIMAYE *rose*—

MR. SPEAKER: 'If Mr. Madhu Limaye shouts, you allow him and you do not allow me'—that is what they say. You see, Mr. Madhu Limaye, how many people there are behind you. Mr. Desai: (*Interruptions*).

SHRI S. KUNDU (Balasore): On a point of order, Sir.

MR. SPEAKER: No point of order. Evidently you do not want this debate.

SHRI P. RAMAMURTI (Madurai): I want to make a submission, Sir.

SHRI S. KUNDU: After that, my point of order should be heard, Sir. I want only one minute.

MR. SPEAKER: Evidently you do not want the discussion. I will ask the Prime Minister not to speak.

SHRI TENNETI VISWANATHAM (Visakhapatnam): Our Group has no been given time.

MR. SPEAKER: I will make an announcement about this independent group.

SHRI P. RAMAMURTI: Mr. Speaker, normally I do not get up.

MR. SPEAKER: I know.

SHRI P. RAMAMURTI: But I am getting up on a very important question. In this debate a lot of what happened in Bengal has figured and you know that a lot of Members from Bengal who were present here did not get the opportunity to speak. Only the leaders spoke. Now in the context of what is happening in Bengal it is absolutely necessary that some of the Members from Bengal should be allowed to speak.

MR. SPEAKER: It is a good suggestion. I wish the leaders had taken notice of this aspect of the question. No Party has allowed a Bengali to speak. Mr. Ramamurti from Madras speaks about Bengal. Then he makes this suggestion now. It is unfortunate.

SHRI S. KUNDU: The Home Minister is not here. The news that is coming through All India Radio about the Calcutta situation and in the newspapers is very much disturbing. After Dr. P. C. Ghosh has taken charge, there has been large-scale beating, firing etc. So, for our information, the hon. Home Minister must make a statement about the law and order situation in Calcutta.

SHRI SAMAR GUHA : (Contai) On a point of order. Yesterday you deviated from the norm that are being practised that only the leaders of parties would be allowed to speak on the no-confidence motion. You allowed Mr. Humayun Kabir in his individual capacity to speak on the situation in West Bengal. He is one of the topplers of the Ministry there.

MR. SPEAKER: Is that the point of order now?

SHRI SAMAR GUHA: It is my right also to speak then. There has been firing yesterday night and four people have been killed. In the morning I got a trunk call that Calcutta is burning. Do you think we come here to sit silently without giving vent to our feelings? You must allow us also to speak.

MR. SPEAKER: Let him sit down. I cannot promise anything.

SHRI JYOTIRMOY BASU *rose*—

MR. SPEAKER: His own party did not give him that chance, and he wants to blame me. I do not know how I can take the blame. If you do not want, I shall adjourn the House, but not this way.

SHRI HEM BARUA (Mangaldai): Since you have already allowed Members from Bengal to speak, Mr. Kabir and Mr. A. K. Sen, you should consider the cases of other Members from Bengal.

MR. SPEAKER: After all, you know the rules. The Congress Party has still got so much time, but I have not given it to them. Mr. A. K. Sen is from the Congress Party, and the Congress Party has so much time. Without giving them a chance, I am giving it to the Oppositon. The Congress party put up the name of Mr. A. K. Sen. You do not put up, and you blame me for that.

Mr. Samar Guha raised a point about Mr. Humayun Kabir. Was it not a compromise made by Mr. Dange that Congress time may be given to him? Was it not made on the floor of the House? Having accepted that suggestion, he blames me for that also now. This is something which I am not able to understand.

SHRI SAMAR GUHA: I have not blamed, you, Sir.

MR. SPEAKER: Whatever may happen, I want order in this House. I do not want shouting. I can neither dismiss not create a Government. The Speaker is there only to conduct the proceedings of the House. If people are shot in Calcutta or something else is happening, you should find some remedy. The best way is meeting the Government or some other constitutional method, about which I have no powers. I want a little discipline, so that we can discuss here and take the vote at 2.30.

SHRI SAMAR GUHA: The whole of West Bengal is burning. We representatives from Calcutta and Bengal cannot speak here. You should concede us also some privilege.

SHRI BAL RAJ MADHOK (South Delhi): Sir, I think there is a motion about the West Bengal situation; the situation there is developing. Are you going to admit another motion? Instead I suggest

[Shri Bal Raj Madhok]
that you may extend the time for the motion which we are discussing for the past two days (*Interruption*).

SHRI J. B. KRIPALANI (Guna): Sir, may I know, if we ordinary Members of Parliament have any right, this right is being denied to us by the shoutings which go on, on one side or the other, we want to hear people and people are not allowed to speak.

MR. SPEAKER: I entirely agree with Acharya Kripalani. I have given chances for all the parties; Shri Ramamutri spoke, Shri Dange spoke; I was sitting in the Chair then. At that time, there was pin-drop silence.

SHRI JYOTIRMOY BASU (Diamond Harbour): We should be allowed to speak. (*Interruption*).

MR. SPEAKER: Order, order. Let us hear Acharya Kripalani.

SHRI J. B. KRIPALANI: The Speaker is only a referee, and if they do not want a referee they can pass a vote of censure against him. I have opposed this Government for many years, but I have never disobeyed the Chair in that process. I knew all the former Speakers: on account of the presence of a very important person on the Treasury Benches, our first Prime Minister, they were not able to do justice to the Opposition parties or to me. Yet, I obeyed those Speakers. I obeyed those Speakers even when I knew that their judgment was perverted by certain considerations for a high personality. But today you are keeping the balance very true; and not only that; I must say that you are considerate to the Opposition. (*Interruption*).

SOME HON. MEMBERS: The Speaker is impartial .

SHRI J. B. KRIPALANI: I say that that is just and proper. The Congress Party is in a majority yet, and we are in a minority. And if you give us a larger latitude, that is but just. That is what every just Speaker ought to do. What I want to know is, are we to come here to listen to what other Members have to say or are we to listen to shouts only? We must have your protection. We ordinary Members who are willing to obey you on all occasions must have your protection.

SHRI JYOTIRMOY BASU: You are allowing everybody to speak except us.

MR. SPEAKER: Kindly sit down. After all, please sit down at least when I am on my legs. Let me express my grateful thanks to Shri Kripalani. After all, I am trying to give as much time as possible to any subject that is considered important in spite of the fact that Government is sometimes inconvenienced. No government work is being done; everyday we are discussing something or the other. Of course, I feel that the problems must be considered and placed before the House: otherwise it would be discussed in the *maidan* or the *bazar*. Therefore, I have been allowing chance to everyone. There is a chance of Government also misunderstanding me. I have been telling the Minister of Parliamentary Affairs about it; there is that chance. But still, we have to discuss this subject. There is absolutely no alternative in parliamentary democracy for this. Even now, the Congress Party has still got some time. I consulted Dr. Ram Subhag Singh this morning and he said there is a big list of Congress speakers. To discuss this adequately, we have had to forgo other things. There are Bengalee Members there also, as there are Bengalee Members here. I suggested why not extend the time by one more hour. (*Interruption*).

SHRI SURENDRANATH DWIVEDY (Kendrapara): Let us take the non-official business at 4 O'clock instead of at 3 O'clock, and sit up to 7 O'clock so that you can accommodate all the Members.

MR. SPEAKER: Let us see; I cannot say.

SHRI JYOTIRMOY BASU: On the very first day, you said that Members from West Bengal would be considered. I am one of those who have given notice of this motion, and you are shuting me out. Have we come here just to sit as silent watchers? What will our West Bengal voters think of that? It is not at all fair, Sir.

MR. SPEAKER: I agree with you. But who is to select the names? If you give me the power, I will select the names of members of the various parties, who would

speak on which subject. If I had that power, I would not have called Mr. Dange, because he comes from Bombay and I would have called Mr. Jyotirmoy Basu of course, it would not be fair and it would not be possible for that power to be given to me. Therefore, the power is not with me to choose the names.

SHRI PRAKASHVIR SHASTRI *rose*—

MR. SPEAKER: I will call you also.

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष महोदय, मैं केवल एक वाक्य में आप से यह जानना चाहता हूं कि जो सदस्य इस सदन में नियमानुसार और इस सदन के गौरव और परम्पराओं की रक्षा करते हुए अपना कार्य करना चाहते हैं उन्हें आप का संरक्षण मिलेगा या नहीं या उन को भी उसी मार्ग पर चलना चाहिए जिस मार्ग से आप के कान में आवाज पहुंचाई जाती है ?

MR. SPEAKER: He has made a good suggestion. After yesterday's incidents, I thought over the matter and I have come to the conclusion that in future members elected as Independents will continue to be unattached and no group formed by them will be recognised in future. Every member elected as an Independent will continue to be an Independent and whoever catches the eye of the Chair—may be Mr. Shastri or Mr. Viswanatham or somebody else—will get a chance. It is very unfortunate that they form into a group and say on the floor of the House, "He is not my leader; he is not my Secretary" and so on.

All the 56 to 60 of them will be unattached Independents as they were elected. I recognise them as such. Whoever catches the eye of the Chair will be called to speak. It is not as though they will not get time. For all the 60 people, time will be allotted. Their time will be definitely given to them and whoever catches the eye of the Chair will be called—Mr. Viswanatham one day, Mr. Shastri one day and so on. Like that I will do in future. Now, Shri C. C. Desai.

SHRI C. C. DESAI (Sabarkantha): Sir, I am starting to speak at 12·55 instead of at 12·30 when I was supposed to start. The time at the disposal of the Swatantra Party is 28 minutes. The main reasons why I am intervenig in the debate at this stage is to make clear the attitude of the Swatantra Party in regard to the motion before the House. (*Interruptions*).

**12·54 hrs.**

[MR. DEPUTY-SPEAKER *in the Chair*]

SHRI PILOO MODY (Godhra): Sir, I am sitting next to him and I cannot hear him.

MR DEPUTY-SPEAKER : Those who want to retire may retire quietly.

SHRI C. C. DESAI: As I was saying, the main reason why we have intervened in this debate at this stage is to make clear the attitude of the Swatantra Party in regard to this motion. Ordinarily, a vote of no confidence in the Council of Ministers must have the support of every opposition member, particularly of the leading opposition party, the Swatantra Party. But, unfortunately, it is the context in which this motion has been moved which has put difficulties in our way. I only wish that my hon. friend, Shri Madhu Limaye, had allowed at least one week to pass before bringing forward this motion before the House. In that case we would not have had the slightest difficulty in supporting the motion. Let there be no doubt on that side of the House; we have no confidence what so-ever in the Council of Ministers, the mediocrites who adorn the Treasury Benches. There is no doubt whatsoever about it. But, at the same time, the motion of no-confidence is in the context of the developments in Bengal, and it has been always our stand, and it continues to be our stand, that the Governor there has the power to dismiss the Ministry, particularly when that Ministry has lost the confidence of the House, and still more when that Ministry is indulging in subversive activities to the detriment of the unity and integrity of the country. That is what precisely the West Bengal Government which has, fortunately, been dismissed was doing, and that is why we feel that the Governor was acting rightly when he dismissed that Ministry.

At the same time, this government has double standards. In one case it says that the Governor has a right to dismiss a Ministry. In another case it says that the Governor is under an obligation to accept

[Shri C. C. Desai]

the advice of the Council of Minister for the dissolution of the House. It was not very long ago when we had a crisis in Madhya Pradesh when everybody in the Congress, including the Congress President and the Prime Minister, were of view, and have given expression to that view, that the Governor had an obligation to dissolve the Assembly if so demanded by the outgoing Chief Minister. And when the Deputy Prime Minister made a point yesterday, he forgot that it was the Congress President who advised Shri Mishra not to ask for the dissolution; but that did not make any difference to the legal point or the legal position which they had accepted, namely, that the Governor was under an obligation to accept the advice of the Council of the Ministers when the dissolution of the Assembly is sought for.

But what is happening today? Take the case of Punjab. Precisely the same situation is obtaining there. The outgoing Chief Minister has asked for the dissolution of the House and we see from the papers that the Congress Party and the Congress Government are having double standards and different views in that context. Now they are propagating a theory that an outgoing defeated Chief Minister has no such right. They are trying to make a distinction between an outgoing Chief Minister and an outgoing defeated Chief Minister. If before the defection had taken place Shri Gurnam Singh had asked for the dissolution of the House, I suppose the Governor would have been under an obligation to accept the advice and order the dissolution of the House. But it makes no difference. Even in England a defeated Prime Minister has a right to ask for the dissolution of the House and such a request is always granted. Therefore, there is no doubt that if they act differently in Punjab, they have double standards and they will be suiting the interpretation to their own requirements, and that is exactly what the Opposition has been saying, that these people have double standards. I would even say that they have no standards at all. Every case is treated differently.

Take the case of Rajasthan. A majority of members of the Legislature were paraded before the President and yet the Chief Minister, who had lost the majority, was allowed to stay; not only that, but on the very day the Legislature was called, they imposed President's Rule and they did not allow the majority party to form the Ministry. That is what happened in Rajasthan. Now, of course, two wrongs do not make one right. Still what is the use of admitting that it was a mistake when the mischief has been done?

As you know, in that particular case, the Chief Minister used the illicit gold, the money derived from that illicit gold, Choti Sadri gold, the gold which belonged to Ganpat Lal, which was part of the property of Gulwant Lal, which is the subject-matter of investigation.

In regard to that we heard only the other day the Home Minister saying that the CBI or the CID or whatever it is, has carried out an investigation and Shri Sukhadia was honourably acquitted.

**13 hrs.**

I happen to know something about that case. It was I who circulated a note to many Members of Parliament in the beginning... I had that information from an absolute, knowledgeable authority and it is a clear case. If they have clear conscience on the subject, let them face, as Shri Nath Pai said, a parliamentary committee. If he did not do anything, naturally he will be acquitted. But because they have no clear conscience they will not come before a parliamentary committee for being absolved from so serious and heinous a charge.

Coming to West Bengal, the Governor should have really acted much earlier; as soon as he came to know that the West Bengal Government was acting in a manner which was prejudical to the integrity of India.

AN HON. MEMBER: It is time for us to adjourn for lunch.

MR. DEPUTY-SPEAKER: We will not have Lunch Hour today because we have taken a lot of time and we want to continue the debate.

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, इस तरह से तो नहीं चलेगा। हम ने अप्वाइंटमेंट ले लिया है। आप बीच में कैसे इस तरह से

तय कर सकते हैं ? इसको पहले तय करना चाहिये था । आप प्राइवेट मेम्बर्स बिज़िनेस बाद में ले सकते हैं ?

SHRI BAL RAJ MADHOK: You can instead extend the sitting up to 7 O'clock.

SHRI NATH PAI (Rajapur): Let us continue.

MR. DEPUTY SPEAKER: Let us continue and accommodate as many hon. Members as possible.

SHRI BAL RAJ MADHOK: Will the Prime Minister or the Home Minister be present when we apeak? It is no use speaking to empty benches. Will you call them here?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Four Cabinet Ministers are here.

SHRI BAL RAJ MADHOK: We want everybody to be present. You call the Prime Minister and the Home Minister.

SHRI PILOO MODY: If we go without lunch, they also must go without lunch.

SHRI C. C. DESAI: I am not particular about Ministers coming really because in any case I know that they would not listen. What is important is that they should listen to what we say rather than mechanially hear what we say.

DR. RAM SUBHAG SINGH: All the points that are being made will be conveyed to the Prime Minister.

SHRI C. C. DESAI: I was saying that the situation in Bengal was such that there was subversion right through Naxal bari, gheraos and a series of incidents which savoured of extra-territorial loyalty and yet the Governor did not take action. I have good reason to believe that the Governor himself was satisfied that tthe Ministry deserved dismissal on that particular ground alone, but the hon. Home Minister held his hand, pulled the strings from behind and said, "No, you cannot dismiss the Ministry like that; how shall we face Parliament and our Communist friends?

So, the Governor was prevented from taking the action that he should have taken long ago. If he had taken action in Time the situation that we are witnessing to-day would not have been there. So, really the Governor has to be complimented on the courage and the political wisdom that he showed.

The other day there was a cheap jibe from my hon. friend, Shri N. C. Chatterjee, when he used the words, "British stooge, retired ICS, bureaucrat". He told me that I too was a bureaucrat. I certainly was a bureaucrat for 35 years. After that I have been a democrat. I stand here having been elected by my constituency by a much bigger majority then he can ever hope for. I represent my people. I may be a bureaucrat or I may be anybody but I am as much an elected Member of the House as anybody else. In any case I hope he will know that any day I will prefer to be a bureaucrat than a turncoat. My hon. friends here say that at one time he was the President of the Hindu Mahasabha. Then he flirted with the Swatantra Party in between. Now he is an independent and to me he looks as if he is moving to be a Left Communist.

The sins of the Government are many. If one were to discuss all of them one would take not four days but several days. But I will refer to only three or four points.

One point about economic policy. The Deputy Prime Minister, much against his better judgment and under pressure from what I call A, B, C, D of Rajya Sabha is being asked to do social control of banks Pulling the strings from there, one of the things that they have asked him to do is, what is called, social control of banks. I have good reasons to believe that it is much against his better judgment. The social control of banks is nothing but nationalisation. It has been treated like that; it has been described like that and it has been defined like that by the people who were present in the A.I.C.C. meeting. Under the social control of banks, the Chairman will be appointed by the Reserve Bank of India, that is, by the Finance Ministry, and the Directors will be appointed with their approval and the credit policy will be laid down by them. What is there left for being done by the Boards or the banks? This is nationalisation without giving compensation. If they had used the word 'nationalisation', they would have been compelled to pay compensation

[Shri C. C. Desai]

and it would have been assessed according to the current market value of the shares. They have escaped the payment of compensation and they have achieved nationalisation. But this is a victory which is only nominal and temporary. What will happen in the end is this. With this social control of banks, the fine institution of banking which has been built up in this country by Sir Feroz Sethna and Lala Harkishan Lal will be ruined completely. The deposits will dwindle; bad debts will grow and the funds will be passed on to cooperatives which are financing the pockets of some of the Congressmen. There will be no discipline in the staff of the banks. The money which should be availalbe for developing industries and business, trade and commerce, will be diverted to improper and futile purposes. If it was really devoted to agriculture, I could understand it. But when it is utilised for things like cooperatives, where these politicians are interested, the funds willl not be properly used and the money will not be available for industrial development and you will find a decline in production. So, all the objectives of good economy will be frustrated and defeated when this social control of banks is given effect to. These people will not be there; they would probably be thrown out by the electorate in 1972; but this country will have to suffer from the consequences of their actions. This is what they are leading the country to.

SHRI NARENDRA SINGH MAHIDA (Anand): What does the hon. Member say about farmers? How should the farmers get money?

SHRI C. C. DESAI: They are getting money and they will continue to get money. But by denying the money to industries, the farmers are not going to be helped. I know 50 to 60 per cent of the money is taken away by Congressmen. That is where the money is leaking. All the money is not reaching the farmers. Sixty per cent is taken away by Congressmen and only 40 per cent is going to the farmers. That is where the leakage should be stopped, not by depriving the industries of necessary wherewithals to maintain production. My friend must be aware of this in his own district.

The second point is about corruption in high places. I have already referred to Choti Sadri gold case. I do hope that the present Government and, particularly, the Home Minister will agree to a parliamentary committee or commission to go into this matter to clear his own conscience and that of his party. We, on our side, are convinced that gold has been misappropriated by Mr. Sukhadia and is being used for corrupting the members of the Opposition parties. That is how he is maintaining his majority there. I see that the gentleman is now being tipped for Congress Presidentship. God help the country if that sort of thing happens.

About the corruption in high places, we have only recently seen how an organisation called CACO has been distributing money. I agree that some of my party people were also recipient of that. But the main chunk, the lion's share went to the white caps.

I am glad that my friend, the Food Minister, is present here because I am going to refer to the report—I have no means of verification—that in the decontrol of sugar also a lot of money passed.

It depends on the percentage; if it is 40% so much, it it is 30% so much and all that. Where does all this money go ultimately ? It goes into the Congress Party pockets. This is what is happening. This is corruption in high places. A party which is guilty of condoning corruption in high places has no business to be here and cannot ask for confidence on the part of the House. (*Interruptions*).

As regards the agricultural policy, if there is any time when food zones can be abolished.. (*Interruption*) it must be this time because we have had, thank God, a very fine monsoon throughout the country. If we believe in the unity of the country, in the oneness of the country, in the abolition of controls and so on, this is the time for the abolition of food zones...

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) Mr. C.C. Desai made an allegation. For this, there is a procedure to be followed in the House. Will he make that allegation according to the procedure and submit that allegation with the proofs that he has, to you, so that the House will have a chance to go into it. There is no use making an

allegation just like that. If he has any proof, let him make that allegation according to the procedure followed in the House.

MR. DEPUTY-SPEAKER: The hon. Member has made some allegation regarding sugar policy and other policies, that they are being determined, whether it is 30% or 40%, on the basis of how much money a particular Party gets. This is a very serious charge, as the hon. Minister pointed out. The hon. Member will have to follow a certain procedure, so that he also gets an opportunity to explain the position to the House. If a charge without proof is made in this House and if it is to pass muster, then we will bring down the dignity of the House.

SHRI LOBO PRABHU (Udipi): The same allegation was made by Mr. Madhu Limaye. Why was an objection not raised then? He is only repeating the allegation made by Mr. Madhu Limaye. The Chair did not object at that time.

SHRI C. C. DESAI: I made the statement with the remark that this is what is being talked about.

SHRI JAGJIWAN RAM: I seek your protection, Sir. He made an allegation.

MR. DEPUTY-SPEAKER: I was present when Mr. Limaye spoke and if I remember correctly, Mr. Limaye said that in this method of keeping some portion for free market, certain sections are bound to get more profits out of it; he did not directly say that the policy is being determined to get money out of it for certain Party funds; he did not make any such allegation.

SHRI LOBO RABHU: Please consult the record.

MR. DEPUTY-SPEAKER: As I said, I am now taking only from memory. Any time when an allegation of this nature is made on the floor of the House the Member concerned must follow the procedure that has been laid down and he must be in a position to prove it.

SHRI SURENDRANATH DWIVEDY: I want to make it clear that this is a wrong procedure. If an hon. Member makes any specific charges against any person, then we all agree that there is a procedure as was suggested by the hon. Food Minister. What I have heard the hon. Member saying is that the policy of sugar is being determined in order to benefit certain persons with a certain percentage to some persons ......

SHRI JAGJIWAN RAM : No, no.

SHRI SURENDRANATH DWIVEDY: Even if he says that policies are being determined in this way or that the percentages are being shared by some others, I do not think that it will be a specific allegation for which the procedure, suggested by the hon. Minister, should be followed. This is a general remark. If I say that this government is corrupt, if I say that their policy is vitiated on account of certain things, this does not come under that procedure. Therefore, he is perfectly within his rights to say that.

MR. DEPUTY-SPEAKER: If you say in a general way that the Government is corrupt, I can understand that. You are a senior Member. In this particular case, the allegation was made that the percentage was determined because the Minister is responsible for determining the percentage, how much should be left for the free market sale and how much for the Government-controlled sale and that percentage was determined with a view to get some profit or benefit to the Party concerned. This is a specific allegation. (*Interruptions*).

SHRI SONAVANE (Pandharpur): I have got to say this. This is a specific allegation pin-pointing to a certain policy determined by the Food Minister. Now I have got to submit this. The hon. Member who has made this charge, either he should withdraw.....

AN HON. MEMBER : No.

SHRI SONAVANE :.... or if he is willing to substantiate, let him follow the procedure. If he is not willing to substantiate, then he should be good enough to withdraw it.

SHRI SURENDRANATH DWIVEDY: By doing this you are really making Mr. Jagjiwan Ram responsible for what he says. It is not the Minster. It is the Ministry or the Cabinet which decides the policy. No person is mentioned here.

SHRI N. K. P. SALVE (Betul): I want a clear interpretation of this and categorical Rule as to whether it has to be in respect of a specific person or any person. The Rule says:

> "No allegation of a defamatory or incriminatory nature shall be made by a member against any person unless the member has given previous intimation to the Speaker..."

This term 'any person', does it mean a specific person or does it mean anybody ? If it is a specific person, then there may be something in what they say. If any person means anybody, then the allegations which have been made...

MR. DEPUTY-SPEAKER: You have not read the last portion of the Rule that the Minister concerned also should be given previous intimation so that when you refer to a person, the Minister concerned may be able to make an investigation into the matter for the purpose of a reply. 'Person' means the Minister here.

SOME HON. MEMBERS : No, no.

MR. DEPUTY-SPEAKER: My impression is that you are pin-pointing this policy and foisting it on the Food Minister.

SHRI SURENDRANATH DWIVEDY: You are unnecessarily involving him. It is far from his mind.

MR. DEPUTY-SPEAKER: He felt that the present allegation was against the person who decided the policy. Therefore, I intervened. Till that time I kept mum.

SHRI C. C. DESAI: Many People were involved in the making of the policy. I also said that this is being talked about. I did not refer to the Minister at all and I am prepared to say that. He is far from my mind. I referred to the people concerned in the formulation of that policy.

SHRI JAGJIWAN RAM: I just want to make it clear that Member should be cautious in making allegations on the basis of hearsay. I hear so many things about Mr. C. C. Desai. Will it be correct on my part, as a gentleman, to say that I am hearing so many things about Mr. Desai not only in his personal capacity, but as a Member of the House.

श्री नाथपाई : क्या क्या हैं । हमको भी मिसाल के तौर पर बताएंगे ।

SHRI JAGJIWAN RAM:...I do not think it will be proper to do that. I am saying that on hearsay basis so many things are said about him. But will it be discreet on my part to say these things here, unless I have definite proof about them?

MR. DEPUTY-SPEAKER: I would request hon. Member that while making such allegations.

SHRI PILOO MODY: The allegation was against the Party.

MR. DEPUTY-SPEAKER: He must make it very clear that nothing personal was meant or even hinted at. That must be made very clear.

SHRI NATH PAI: May I make a very humble suggestion to you? Both the law of defamation and libel and the Rules of Procedure are very clear, as you, Sir, have been trying to indicate. There is defamation, not if we refer to a group or a class; for defamation to attract the law, an individual must be indentified. The Rules of Procedure of the House are more or less analogous. If an hon. Member wants to make a reference implicating the character of a Minister or any Member, a warning is necessary. At no stage did Shri C. C. Desai convey or at least we who heard him, if we had understood him aright, got any impression that he meant the Minister; he talked of the Party and of the Government. That is a totally different thing. Even a senior Member like Shri Jagjivan Ram would not identify himself as the government. He is a part of the Government. Therefore, I think we can now proceed further in the light of the categorical explanation which Shri C. C. Desai, as has been desired, has given saying that he did not mean it; I think he is prepared to say again that he did not mean it; and he never said it even.

MR. DEPUTY-SPEAKER: After that explanation and suggestion that I have made, I think that this matter should be treated as closed.

SHRI C. C. DESAI: I now come to the law and order situation, and particularly in relation to Kashmir where the law and order has completely broken down. If any case exists for taking action against a Ministry, it is in Kashmir. But the Kashmir Ministry belongs to the Congress Party, and they have double standards, and, therefore, no action is being taken. But if there is any part of the country where there is apprehension on the part of a large number of our people about the safety and security of their person and property, it is in Kashmir.

There is one more point that I would deal with before I conclude and that is about Pakistan. I am one of those who consider that there is no future either for India or for Pakistan without a friendly and amicable settlement of all our outstanding issues. It must be on a basis of give-and-take. It must be on the basis of the realities. I have reason to believe that after the last conflict in 1965, there is a certain amount of realisation in Pakistan also in that direction. If the same spirit is maintained and is responded to by people on our side, I feel that we can get rid of this particular problem. We are spending Rs. 1,200 crores on our defence budget and they are spending about Rs. 400 crores, Between the two of us, we are spending Rs. 1,600 crores primarily against each other. We certainly have the problem with China, but if there is friendship between India and Pakistan, I have no doubt that the Chinese problem will pale into insignificance. They are showing their teeth simply because we are not on good terms and we are fighting with each other. Here, I want to pin-point the failure of this Government to bring about a better understanding between the two countries.

I was very happy the other day when the Prime Minister sent a message on the Mangla Dam, even though some of my friends sitting on this side of the House were of a different opinion because that meant no territorial concession or dispossession; it was merely a recognition of a fact that here was the construction of a dam which benefited millions of people, people who were our brothers and sisters till about 20 years ago, and if something is done by a Government which will benefit millions of people, I feel there is no reason why anybody on this side should cavil at the attitude taken by the Prime Minister; and I hope that the same spirit will prevail and there will be a meaningful and positive attempt at building up better relations between the two countries.

I would conclude by saying that while we have absolutely no confidence at all in the Council of Ministers, we are not able to associate ourselves with the motion of no-confidence simply because of this context of West Bengal.

श्री बलराज मधोक (दक्षिण दिल्ली) : उपाध्यक्ष जी, सब से पूर्व में इस अविश्वास-प्रस्ताव के सम्बन्ध में अपने दल की स्थिति स्पष्ट कर देना चाहता हूं। हमने इस प्रस्ताव का समर्थन किया है, परन्तु हमारे कारण वे नहीं, जो कुछ और बन्धुओं के होंगे। जो कुछ बंगाल में हुआ है, वह अनिवार्य था। मैं समझता हूं कि जो कुछ हुआ, अगर वह बहुत पहले होता, तो ज्यादा अच्छा होता। दुख की बात तो यह है कि रूलिंग पार्टी, कांग्रेस वाले, जिन्होंने "सत्यमेव जयते" का माटो अपना रखा है, सत्य पर अमल नहीं करते हैं।

बंगाल में यह घटना क्यों हुई? इस लिए नहीं कि वहां पर मेजारिटी या माइनारिटी का प्रश्न था। इस से पहले भी स्वयं कांग्रेस वालों ने माइनारिटी गवर्नमेंट बनाई है। बंगाल में यह कार्यवाही करना इस लिए आवश्यक था कि वहां पर जिन लोगों के हाथ में सत्ता थी, वे उस लोकतंत्रीय सत्ता का प्रयोग लोकतंत्र के हनन के लिए कर रहे थे, वे देशद्रोही तत्वों के साथ मिल कर देश की एकता और प्रभुसत्ता को नुक्सान पहुंचा रहे थे। यह कारण था और, जैसा कि मैंने कल भी श्री मोरारजी देसाई को कहा था, कांग्रेस में यह हिम्मत होनी चाहिए कि वह खुल कर कहे कि हमने इस मिनिस्ट्री को इस लिए डिसमिस किया है कि यह देशद्रोहियों के हाथ में खेल रही थी। श्री अजय मुकर्जी ने स्वयं यह बात कही थी कि इन लोगों का

[श्री बलराज मधोक]

सम्बन्ध चीन से है । इस मिनिस्ट्री के होते हुए जो कुछ भाटपारा में हुआ, जहां बंगाली और नान-बंगाली रायट्स कराए गए और सैंकड़ों लोगों को मार कर हुगली में डाल दिया गया और उसके बाद कलकत्ता में अब जो कुछ हो रहा है, उस सबको देखते हुए यह आवश्यक था कि इस मिनिस्ट्री को डिसमिस किया जाये । जिन लोगों के दिलों में लोकतंत्र में कोई विश्वास नहीं हैं, उसके प्रति कोई आस्था नहीं है, उनको लोकतन्त्र की सुविधायें दे कर लोकतन्त्र का हनन करने का मौका देना लोकतन्त्र पर आघात होगा, उसके साथ द्रोह होगा । परन्तु कांग्रेस वाले यह बात न कह कर इधर-उधर की बातें करते हैं, गवर्नर के राइट्स की बात करते हैं । यह गलत है । गवर्नर के राइट्स का सवाल नहीं था । अगर असाधारण स्थिति न होती, तो कोई आस्मान न टूट पड़ता, अगर एसेम्बली दस दिन बाद बैठ जाती । इसलिए मैं कहना चाहूंगा कि कांग्रेस वालों ने ठीक काम किया है, लेकिन उसके समर्थन में दिये गये उनके तर्क गलत हैं । अगर उनमें दियानतदारी है, गट्स हैं, तो वे साफ़ बात कहें, ताकि जनता समझ सके कि लेफ्ट कम्युनिस्ट वहां क्या कर रहे थे, उसके बारे में सारे देश का जनमत जाग्रत हो सके और उनको समर्थन भी मिले ।

13.27 hrs.

[MR. SPEAKER *in the Chair*]

बंगाल में जो कुछ भी हुआ हो, लेकिन पंजाब में क्या हुआ है ? पंजाब के मुख्य मंत्री, सरदार गुरनाम सिंह, ने त्यागपत्र दिया । क्यों दिया? —इस लिए कि उनके कुछ साथियों को कांग्रेस वालों ने प्रेरणा दे कर और लालच दे कर डिफेक्ट कराया । कल मने श्री देसाई से पूछा था कि क्या वह इस बात से इन्कार कर सकते हैं कि पंजाब में जिन लोगों ने डिफेक्ट किया है, उन को कांग्रेस का समर्थन प्राप्त था । एक ओर यहां सेरमन दिये जाते हैं, मारेलिटी की बातें की जाती हैं और दूसरी ओर भयानक अनैतिकता को प्रोत्साहन दिया जाता है । मैं श्रीमती इन्दिरा गांधी और श्री मोरारजी देसाई से यह पूछना चाहता हूं कि क्या उनमें यह कहने की हिम्मत है कि जिन लोगों ने डिफेक्ट किया है, जो पंजाब की राजनीति का गन्द हैं, कांग्रेस उनका समर्थन नहीं करेगी । उस दिन यहां पर हरियाणा के कुछ लोगों का नाम लिया गया था । मैं श्री रणधीर सिंह से पूछना चाहता हूं कि पंजाब में जिन लोगों ने डिफेक्ट किया है, वे क्या हैं; वह जरा उन के नाम बतायें, एक एक का चिट्ठा निकालें कि वे क्या हैं । मैं कहना चाहता हूं कि अगर कांग्रेस में रत्ती भर भी नैतिकता है, अपने संविधान में कुछ आस्था है, तो वह स्पष्ट डिक्लैयर करे कि हम उन लोगों का समर्थन नहीं करेंगे ।

मैं श्री गुरनाम सिंह को बधाई देता हूं । आज देश में जब इतना गन्द पड़ा हुआ है, तब सरदार गुरनाम सिंह ही एक ऐसे व्यक्ति हैं, जिन्होंने संविधान का आदर किया है, जिन्होंने ठीक बात की है । काश, श्री अजय मुकर्जी भी श्री गुरनाम सिंह का अनुसरण करते । जब श्री अजय मुकर्जी के साथ बहुमत नहीं था—18 तारीख को मेरे साथ बातचीत में उन्होंने माना कि उनके साथ बहुमत नहीं है—तो अगर वह त्यागपत्र दे देते, तो मेरे दिल में उनके लिए इज्जत बढ़ जाती और मैं उनको भी बधाई देता ।

मगर दुर्भाग्य यह है कि जिस समय सत्ता आती है और इस मामले में सभी नंगे हो जाते हैं, मैं कोई छिपाता नहीं हूं, इस मामले में सभी नंगे हैं । लेकिन कांग्रेस वाले सब से अधिक नंगे हैं । जिस समय सत्ता आती है उस समय नैतिकता भूल जाती है, संविधान भूल जाता है, लोकतंत्र भूल जाता है । केवल गद्दी किस प्रकार अपने हाथ में रहे इसी पर विचार रहता है । मैं ने श्री अजय मुकर्जी से पूछा कि क्या आप समझते हैं कि यह कम्यूनिस्ट जिनके बारे में आपने दस दिन पहले कहा था कि यह चीन से गठजोड़ कर रहे हैं, यह देशद्रोही गतिविधियां कर रहे हैं, अब यह ठीक हो गए ? तब उन्होंने मुझे उत्तर

दिया और मुझे उनके भोलेपन पर दया भी आई। कहने लगे वह कहते हैं कि हम मानते हैं कि हमारी आइडियालाजी चीन की है, हम मानते हैं कि हमारी आइडियालाजी रूस की है, हम वहां से प्रेरणा लेते हैं। हमारा यह भी विश्वास है कि इस देश के अन्दर आर्म्ड रेवोल्यूशन सशस्त्र क्रांति के बिना काम नहीं चलेगा। हम आर्म्ड रेवोल्यूशन चाहते हैं। मगर हाल के लिए हम ने तय कर लिया है कि हम डेमोक्रेटिक ढंग से, पार्लियामेंट्री ढंग से काम करेंगे। मतलब कि डेमोक्रेटिक और पार्लियामेंट्री ढंग से सत्ता ले कर उस सत्ता का उपयोग कर के, साधन इकट्ठा कर के फिर हम यहां पर आर्म्ड रेवोल्यूशन लायेंगे। वहां पर मुझे कुछ कम्यूनिस्टों ने बताया कि यहां पर कांग्रेस वाले आर्म्स इकट्ठा कर रहे हैं। मुझे बताया गया, मैं चाहता था कि चह्वाण साहब यहां होते और वह इसका जवाब देते कि वहां के भूतपूर्व मंत्री श्री विजय नाहर और कुछ और लोग चह्वाण साहब के पास यहां आये और चह्वाण साहब ने उनसे पूछा कि भाई, क्या तुम्हारे पास कुछ हथियार हैं? तो उन्होंने कहा कि हम तो गांधीवादी हैं, हमको हथियारों से क्या मतलब? तो फिर चह्वाण साहब ने उनसे यह कहा कि मैं तुम को दोस्त के नाते कहता हूं कि तुम हथियार इकट्ठा करो। यह बात चह्वाण साहब का नाम ले कर कम्यूनिस्ट प्रचार कर रहे हैं। इसमें कितना सत्य है या झूठ है यह चह्वाण साहब बताएंगे। परन्तु मैं समझता हूं कि कम्यूनिस्ट चूंकि स्वयं हथियार इकट्ठा कर रहे हैं क्योंकि वह सिविल वार के हालात पैदा करना चाहते हैं तो वह चह्वाण साहब का नाम ले कर इसका प्रचार कर रहे हैं। लिहाजा मैं चाहूंगा कि चह्वाण साहब इस मामले में अपनी स्थिति स्पष्ट करें। बंगाल के अन्दर जो कुछ हुआ है उस की पुनरावृत्ति और जगह न हो, यह आवश्यक है। केरल में क्या हो रहा है? माओ-त्से-तुंग के नारे लगाये जा रहे हैं। काश्मीर में पाकिस्तान जिन्दाबाद के नारे लगाय जा रहे हैं। और यहां हम से यह कहा जाता है कि हमारे पास कानून नहीं है, हमारे पास पावर नहीं है। जितने कानून हमने बनाये हैं, जितनी पावर्स, ड्रेकोनियन पावर्स हमारी सरकार ने ले रखी हैं उसके बाद सरकार यह कहे कि देशद्रोहियों के साथ निपटने के लिये हमारे पास कानून नहीं, इस से बढ़ कर देशद्रोह और नहीं हो सकता। जो लोग यह बात कहते हैं कि देशद्रोहियों के साथ निपटने के लिये हमारे पास ताकत नहीं, हमारे पास कानून नहीं वह स्वयं देशद्रोही हैं, यह मैं चार्ज लगाता हूं। और अगर आप के कानून पास नहीं हैं तो मैंने बार-बार यह मांग की कि आप यहां पर एक ला आफ ट्रेज़न बनाओ। दुनिया के हर मुल्क के अन्दर ला आफ ट्रेज़न होता है। ट्रटर कौन है, ट्रेज़न क्या है, यह क्लीअरली डिफाइन करो और जो लोग उसके अन्तर्गत आते हैं उन्हें दंड दो। ट्रेज़न के मामले में, ट्रटर के लिये कैद की सजा नहीं होती, उस को गोली से उड़ाया जाता है, तो उनको गोली से उड़ाओ, हम यह मांग करते हैं। मगर मुश्किल यह है कि कांग्रेस का अपना घर ट्रेटर्स से भरा पड़ा है। इनके अन्दर पाकिस्तानी एजेंट भरे पड़े हैं, इनके अन्दर चीनी एजेन्ट भरे पड़े हैं, इन के अन्दर रूसी एजेंट भरे पड़े हैं, इनके अन्दर अमेरिकन एजेंट भरे पड़े हैं। इनके घर के अन्दर ट्रेटर्स भरे पड़े हैं। इसलिये यह ला आफ ट्रेज़न नहीं बनाते हैं। मेरी मांग है कि ला आफ ट्रेज़न जल्दी से जल्दी बनाओ ताकि हम देशद्रोहियों से डील कर सकें।

जहां तक पंजाब का ताल्लुक है, गुरनाम सिंह मिनिस्ट्री ने क्या किया? मैं समझता हूं कि उन्होंने छः महीने के अन्दर कांग्रेस के 20 साल के पापों को धोया। 20 साल के अन्दर कांग्रेस ने पंजाब में क्या किया था? भाई-भाई में वैर फैलाया था, केशधारी और बिना केशधारी को आपस में लड़ाया था, जगह-जगह दंगे कराये थे, जगह-जगह झगड़े कराये थे। इन छः महीनों के अन्दर पंजाब के अन्दर शांति हुई, भाई-भाई आपस में मिले, अमन से रहे। जो

[श्री बलराज मधोक]

यह कहते हैं कि यह सिख हैं, यह हिन्दू हैं, यह केशधारी हैं, यह सहजधारी हैं और जो इसके लिये झगड़े कराते हैं उनसे बढ़ कर इस देश का और इस समाज का दुश्मन कौन हो सकता है ? और कांग्रेस वालों ने यह कराया है । आज पंजाब के अन्दर गुरनाम सिंह मंत्रिमंडल ने इस छः महीने के अन्दर जो शांति स्थापित की थी उसे नष्ट करने के लिये कोशिश की जा रही है । में कांग्रेस वालों से अपील करूंगा कि अपनी गद्दियों के लिये, अपने स्वार्थ के लिये इस देश के अन्दर अमन को खत्म मत करो, जो हमारा भाई-चारा है उसे नष्ट मत करो । परमात्मा के लिये गांधी का नाम लेते हो, शांति का नाम लेते हो, मगर उनकी जड़ें मत काटो । यह हमारी कांग्रस वालों से प्रार्थना है । पंजाब के अन्दर आज हालत क्या है ? जैसा सरदार गुरनाम सिंह ने कहा आज उनका वहां बहुमत नहीं है, आज कांग्रेस का बहुमत नहीं है और जिन्होंने डिफेक्ट किया है वह तो बहुमत में हैं ही नहीं । अगर इन डिफेक्टर्स को कांग्रेस की सपोर्ट से मंत्रिमंडल बनाने की इजाजत दी जाती है तो जैसा गुरनाम सिंह ने कहा है कि आज तो लोग बिकाऊ हैं और कांग्रेस के अन्दर भी कुछ लोग एसे हैं जिनको सपोर्ट दे कर वह मंत्रिमंडल बना सकते थ । परन्तु गुरनाम सिंह ने ऐसा नहीं किया । उन्होंने कहा कि ऐसा में नहीं करूंगा, वह अनैतिकता होगी । इन हालात के अन्दर में पूछना चाहता हूं कांग्रेस वालों से कि अगर उन में नैतिकता है तो क्या वह पंजाब के अन्दर भी वही करेंगे जो हरयाना में किया है ? पंजाब के अन्दर असेम्बली को भंग करें, नया चुनाव होने दें । जनता बतलायेगी कि जनता किस तरफ है । क्या आप इस के लिये तैयार हैं ? क्या आप जनता का वर्डिक्ट प्राप्त करने के लिये तैयार हैं पंजाब में, यह में पूछना चाहता हूं । क्या आप पंजाब में चुनाव करायेंगे ताकि पता लग जाय कि लोग क्या चाहते हैं और लोगों का गुरनाम सिंह मिनिस्ट्री के बारे में क्या विचार है ? परन्तु यह ऐसा करेंगे नहीं । एक तरफ नैतिकता की बात करते हैं, एक तरफ डिफेक्शन का रोना रोते हैं परन्तु जब डिफेक्शन शुरू हुए तो मेंने स्वयं जनसंघ के अध्यक्ष के नाते कांग्रेस के अध्यक्ष श्री कामराज और बाकी जितने हमारे राष्ट्रीय दल हैं उन के अध्यक्षों को पत्र लिखा था, मैंने कहा था कि यह चीज जो चल रही है यह देश के हित में नहीं है, यह लोकतन्त्र के हित में नहीं है । इस से लोगों की आस्था जनतंत्र से हटेगी, इस से लोगों की आस्था पालिटिशियंस से और जो मेम्बर हैं असेम्बली और पालियामेंट के उन पर से हटेगी । इस लिये हम लोग · · · मिल कर बैठें और कोई रास्ता निकालें । लेकिन मैंने जब चिट्ठी लिखी · · ·

(**व्यवधान**) · · · हां, पी० एस० पी० वालों ने मेरे सुझाव का स्वागत किया, और पार्टी वालों ने स्वागत किया, मगर श्री कामराज का पत्र आया कि '**इट इज नाट पेट दि टाइम टु थिक एबाउत इट**'। चोर ी दाढ़ी में तिनका । क्या करते ? 20 साल से जो पाप करते आये हैं, जब डिफेक्शन की जरूरत नहीं थी, जब कांग्रेस की ओवरव्हेल्मिग मेजारिटी थी, जब यह अपने बल पर स्टेबल गवर्नमेंट्स बना सकते थे तब भी यह लालच दे कर, कई प्रकार से प्रलोभन दे कर विरोधी दलों के लोगों को डिफेक्ट करने के लिये तैयार करते रहे ।

दुख तो यह है कि 20 साल के अन्दर जब कि हमारे लोक तंत्र के अन्दर शुद्ध परम्परा कायम करने की आवश्यकता थी, उस समय कांग्रेस ने कोई भी ठीक या शुद्ध परम्परा कायम नहीं की । लोकतंत्र केवल कांस्टीट्यूशन पर नहीं चलता । कांस्टीट्यूशन की बात कांग्रेस वाले भी करते हैं और कांस्टीट्यूशन की बात हमारे लेफ्ट कम्यूनिस्ट वाले भी करते हैं जो खुल्लमखुल्ला कांस्टीट्यूशन को जलाते भी हैं । लोकतंत्र कांस्टीट्यूशन के आधार पर नहीं चलता । इंग्लिस्तान में दुनिया का सब से सफल लोकतन्त्र है । उनका कोई भी लिखित कांस्टीट्यूशन नहीं है । शुद्ध परम्पराओं के आधार पर, अच्छी परम्पराओं

के आधार पर उनका लोकतंत्र चलता है। कांग्रेस वालों को मौका मिला था कि गत 20 सालों के अन्दर अच्छी परम्पराएं कायम करते; शुद्ध परम्पराएं कायम करते जिन पर पी० एस० पी० वाले भी चलते; जनसंघ वाले भी चलते, स्वतंत्र भी चलते।

जहां तक कम्यूनिस्टों का ताल्लुक है, उनके सामने संविधान की बात करना, लोकतंत्र की परम्पराओं की बात करना तो भैंस के आगे बीन बजाना है। वह लोग तो उसमें विश्वास करते नहीं। इस लिये उनसे मैं इसकी अपेक्षा नहीं करता। कल श्री डांगे ने कहा कि हम जनता के द्वारा इस का मुकाबिला करेंगे, हम इस संघर्ष को जनता में, पब्लिक में, ले जायेंगे। मैं डांगे साहब को चेलेंज करता हूं। यह कांग्रेस वाले आपको फेस नहीं कर सकते, जनता के सामने नहीं जा सकते। परन्तु में कहता हूं कि हिन्दुस्तान का कोई भी स्थान चुन लें डांगे साहब। उस पब्लिक के सामने हम बोलेंगे। मैं अपना पक्ष पेश करूंगा, वह अपना पक्ष पेश करें और फिर देखें कि जनता किस के साथ है। मैं चेलेंज करता हूं कि कलकत्ता के अन्दर भी जनता मेरे साथ है, इन के साथ नहीं, हालांकि मेरी पार्टी का वहां कोई खास प्रभाव नहीं है। तब भी जनता को मैं अपनी तरफ खींच सकता हूं क्योंकि देशभक्ति मेरे साथ है। यह जो चीन के एजेंट के रूप में या रूस के एजेंट के रूप में या पाकिस्तान के एजेंट के रूप में काम करते हैं, यह जनता को क्या बता सकते हैं; भारत की जनता मूलत: देशभक्त है। इस लिये देशभक्ति की प्रेरणा जब आयेगी तो जनता उठ खड़ी होगी। जब चीन का हमला हुआ, जब पाकिस्तान का हमला हुआ तो भारत की देशभक्ति जागी, भारत की राष्ट्रीयता जागी। परन्तु वह जनसंघ के द्वारा जागी, कांग्रेस के द्वारा नहीं जागी क्योंकि जनसंघ राष्ट्रवादी है।

मैं कहना चाहता हूं कि कांग्रेस ने और जो पाप किया हो वह किया होगा, सब से बड़ा पाप कांग्रेस ने यह किया है कि इन 20 सालों के अन्दर इसने देश की राष्ट्रीयता को नष्ट कर दिया है, देश को राष्ट्रवाद की भावना को नष्ट कर दिया है, देशभक्ति की भावना को नष्ट कर दिया है। राष्ट्रीयता सौदेबाजी से नहीं आती, कांग्रेस का राष्ट्रवाद क्या है; हम यहां पचास बैठे हैं। अगर मुसलमान कोई हमारे साथ नहीं है तो हम सम्प्रदायवादी हो गये और यदि कोई मुसलमान हम में शामिल हो जाये तो हम राष्ट्रवादी हो गये। मैं पूछना चाहता हूं मोरार जी देसाई से कि क्या संसार में कहीं भी यह कल्पना है राष्ट्रवाद की। राष्ट्रवाद का आधार है लायल्टी, आस्थाएं। जिसकी आस्था है देश के प्रति, देश की परम्पराओं के प्रति, देश की संस्कृति के प्रति वह राष्ट्रवादी है। कोई मन्दिर में जाये, कोई मस्जिद में जाये, कोई गुरुद्वारे में जाये, कोई गिर्जा में जाये, इसमें राष्ट्रवाद का कोई मामला नहीं आता। राष्ट्रवाद के साथ इसका कोई सम्बन्ध नहीं है। राष्ट्रीयता आस्थाओं का प्रश्न है। राष्ट्रीयता मजहब का प्रश्न नहीं। मगर यह कांग्रेस वाले बातें करते हैं राष्ट्रीयता की और फिरकापरस्ती का प्रचार करते हैं।

अभी मैं रांची गया था। वहां पर स्वर्गीय श्री शादी लाल मल्होत्रा के घर में गया। उनकी वृद्ध माता और युवा पत्नी जो रावलपिंडी से आई हैं, रोते हुए मुझ से कहा कि हमारे लिये तो नया पाकिस्तान बन गया है। एक पाकिस्तान बना। मैं वहां से आया हूं। हमने कितना खून दिया, हमने कितना बलिदान दिया, यह हम जानते हैं, आप लोग नहीं जानते और यहां आने के बाद देश में नया पाकिस्तान बनता हुआ देख रहे हैं। पाकिस्तान का प्रेस यह मांग कर रहा है कि यहां एक नया पाकिस्तान बनाया जाय। मुसलमानों का एक नया होम लैंड बनाया जाय। यह है हमारी साम्प्रदायिक नीति का परिणाम। ब्रिटिश राज में जब दंगे होते थे तो कहते थे कि अंग्रेज यह दंगे कराते हैं। मैं पूछना चाहता हूं कांग्रेस वालों से कि अब यह दंगे कौन

[श्री बलराज मधोक]

कराता है ; . . . . (व्यवधान) मेरा चेलेंज है कोई कमीशन मुकर्रर करो जिस में सारे जज हों और पता कराओ कि दंगे क्यों होते हैं। दंगे कराने वाली है कांग्रेस की साम्प्रदायिक नीति, पाकिस्तान की शह और कम्युनिस्टों का षड्यंत्र, यह तीन चीजें मिल कर हिन्दुस्तान के अन्दर साम्प्रदायिक दंगे करा रही हैं।

सब से बड़ा चार्ज मेरा कांग्रेस के ऊपर यह है कि कांग्रेस इस देश के अन्दर अलगाव की शक्तियों को बढ़ावा दे रही है। इस संबंध में मैं कहना चाहता हूं कि जम्मू और काश्मीर में क्या हो रहा है ; मैं जम्मू-काश्मीर का रहने वाला हूं और मुझे जम्मू-काश्मीर के हालात से ज्यादा वाकफियत है। जम्मू-काश्मीर हमारा है इस लिये नहीं कि अब्दुल्ला हमारे साथ थे या बख्शी हमारे साथ थे या सादिक हमारे साथ हैं। जम्मू काश्मीर इस लिये हमारा है क्योंकि प्राचीन काल से जम्मू काश्मीर हिस्टारिकली, एकोनामिकली और ज्याग्राफिकली भारत का अभिन्न अंग रहा है।

जम्मू काश्मीर इस लिये भारत का है कि जम्मू काश्मीर के महाराजा ने उसी इंस्ट्रूमेन्ट आफ सक्सेशन पर हस्ताक्षर किये थे, जिस पर महाराजा पटियाला ने और महाराज ग्वालियर ने किये थे और इस इंस्ट्रूमेन्ट आफ सक्सेशन द्वारा किया गया अलहाक अनकन्डीशनल, फुल एण्ड फाइनल था, उस में कोई कन्डीशन नहीं थी। जम्मू काश्मीर हमारा इस लिये भी है कि जब पाकिस्तान की फौजों ने उस के बहुत बड़े भाग पर अधिकार कर लिया था तो हमारी सेनाओं ने वहां जा कर उन को वहां से निकाला था, केवल महाराजा के एक्सेशन के कारण जम्मू काश्मीर हमें नहीं मिला, उस के बाद भी काश्मीर का बहुत बड़ा भाग पाकिस्तान के हाथ में था और हमारी फौजों ने अपना खून बहा कर, अपना बलिदान दे कर, उस इलाके से उन को साफ किया।

लेकिन आज जो नेहरू नीति चल रही है पिछले 20 सालों से काश्मीर के बारे में, वह यह मान कर बनाई गई है कि मानो काश्मीर अब्दुल्ला की वजह से हमारे साथ है, काश्मीरियों को पांच आने सेर आटा दें, उन को पांच आने सेर चावल दें, चाहे देश भर में लोग भूखे मरें इस तरह से उन को कीमत दे कर अपने साथ रखा जाये, अपनी ओर किया जाये, यह रास्ता गलत है। एपीजमेन्ट, तुष्टीकरण से यह काम नहीं होते। जम्मू-काश्मीर भारत का है, अगर जम्मू-काश्मीर का कोई व्यक्ति हमारे साथ रहने को तैयार नहीं, तो वह जहां चाहे जाये, लेकिन जम्मू-काश्मीर भारत से अलग नहीं हो सकता। यह कांस्टीचूशनल स्थिति है, लीगल स्थिति है, इस के बारे में साफ नीति होनी चाहिये।

आज वहां की पोजीशन क्या है ? आज वहां पर इन्होंने जो हुकूमत सादिक साहब की बना रखी है—उसकी स्थिति क्या है ? जब वहां पर पिछले चुनाव हुए तो उन्होंने 26 लोगों के पेपर रिजैक्ट कर दिये, जिन के बारे में पेटीशन चल रही है और इस समय 13 लोग अपोजीशन में हैं और जो सत्तारूढ़ लोग चुने गये इलेक्शन के द्वारा, जनता के द्वारा वे केवल 34 हैं। इन में से 2-3 आदमी तो ऐसे हैं, जिन के बारे में स्टेट असेम्बली में डाक्यूमेन्ट्री प्रूफ पेश किये गये, आई० जी० पी० की चिट्ठी पेश की गई कि सितम्बर 1965 में जब वहां पाकिस्तान के साथ लड़ाई चल रही थी तो वे पाकिस्तान का साथ दे रहे थे, पाकिस्तान के एजेन्ट की शकल में काम कर रहे थे, पाकिस्तान की फौजों का समर्थन कर रहे थे आज ऐसे लोगों के हाथ में वहां का शासन है।

आज वहां पर ला एण्ड आर्डर की स्थिति क्या है—किसी की जिन्दगी वहां पर महफूज नहीं है। कहा गया कि 22 अगस्त को मेरे लेक्चर के कारण वहां पर गड़बड़ हुई। मेरे भाषण का टेप रिकार्ड मेरे पास मौजूद नहीं है, लेकिन जो सी० आई० डी० की रिपोर्ट है, अगर हिम्मत है तो वह सी० आई० डी० की

रिपोर्ट ही सारी की सारी छाप दो ताकि जनता को पता लगे कि मैंने क्या-क्या कहा था। स्वयं वहां के मुख्य मंत्री श्री सादिक ने वहां की असेम्बली में पं० प्रेमनाथ जी डोगरा के पूछने पर, जो कि वहां के सब से वयोवृद्ध नेता हैं, कहा था कि मधोक साहब की स्पीच कंस्ट्रक्टिव थी, रचनात्मक थी, उस में कोई भी बात आब्जैक्शनेबल नहीं थी। लेकिन श्रीमती इन्दिरा गांधी यहां पर कांग्रेस की मीटिंग में क्या कहती हैं—मधोक साहब की स्पीच ने वहां पर गड़बड़ की—मुझे उन की इस बात से दुख होता है।

मुझे इन्दिरा गांधी से कोई अपेक्षा नहीं है, उन के दिल में मेरे प्रति क्या है, उस की मुझे कोई चिन्ता नहीं है। लेकिन मोरार जी भाई या उधर जो अन्य सीनियर लोग बैठे हुए हैं—कभी तो अपनी इस छोटी बेटी को समझाया करो कि तुम्हें प्रधान मंत्री बना दिया है, कभी तो अक्ल की बात किया करो। अगर अक्ल नहीं है तो उस को उतार फेंको। हिन्दुस्तान का प्रधान मंत्री सारे देश का प्रधान मंत्री है और अगर वह उस के योग्य नहीं है, तो आपका कर्त्तव्य है कि इस देश के अनुरूप अच्छा प्रधान मंत्री देश को दो।

तो मैं कह रहा था कि काश्मीर के अन्दर किस ने दंगे करवाये—दंगे करवाये वहां के कांग्रेस प्रमुख मीर कासिम ने, दंगे करवाये वहां की कैबिनेट के मिनिस्टर पीर गयासुद्दीन ने, गुण्डों में रुपया बांटा गया। मेरा चैलेन्ज है कि आज भी एक सुप्रीम कोर्ट का जज मुकरिर करो और पता लगाओ कि दंगे किस ने करवाये। जो दंगे करवाते हैं, जो पाकिस्तान के एजेन्ट का काम करते हैं, वे वहां आज कांग्रेस के प्रमुख हैं, कांग्रेस के नेता बने हुए हैं। आज वहां पर गठजोड़ है, जैसे हमारे देश के खिलाफ पाकिस्तान और चीन का गठजोड़ है, वैसे ही वहां पाकिस्तान और चीन का गठजोड़ है, कांग्रेस और कांग्रेस की कैबिनेट के अन्दर। अगर आप नैतिकता की बात करते हो, अगर संविधान की बात करते हो, तो सब से पहले वहां के मंत्री मंडल को डिसमिस करो, तब मैं समझूंगा कि आपके अन्दर नैतिकता है। पश्चिमी बंगाल के बारे में एक कसौटी है, काश्मीर के बारे में दूसरी कसौटी है और पंजाब के बारे में आज आपकी तीसरी कसौटी है—यह ठीक नहीं है। आज देश की डैमोक्रेसी खतरे में है, देश की स्थिरता खतरे में है। यह देश न केवल जनसंघ का है, न केवल कांग्रेस का है, बल्कि यह भारत के 50 करोड़ लोगों का है। यह देश उभरेगा तो हम भी उभरेंगे, गिरेगा तो हम भी गिरेंगे। अगर डूबेगी नैया, तो डूबेंगे सारे, हम सब लोग उस में डूबेंगे। इस देश को बचाने के लिये, इस देश की नैया को बचाने के लिये, देश की एकता, प्रभुसत्ता और लोकतन्त्र को बचाने के लिये, हम अलग-अलग मापदंडों का इस्तेमाल न करें। जो राष्ट्रवादी शक्तियां हैं, जो राष्ट्रवादी लोग हैं, वे मिल कर बैठें और सोचें कि हम इस देश को कैसे बचा सकते हैं।

**श्री मनुभाई पटेल** (डभोई) : देशद्रोहियों को सहयोग क्यों देते हो।

**DR RANEN SEN** (Barasat) : You were a coconspirator for the dismissal of the West Bengal Government.

**SHRI BAL RAJ MADHOK** : Yes, I was. I am proud of it.

**श्री तु० राम** (अरारिया) : अध्यक्ष महोदय, मधु लिमये साहब जब अविश्वास प्रस्ताव को पेश कर रहे थे, तो उनकी जुबान में ताकत नहीं थी और उनकी आत्मा कबूल नहीं कर रही थी कि इस प्रस्ताव को पेश किया जाये, क्योंकि मैंने उन के लहजे और उनके बोलने के तौर-तरीके में फर्क पाया। लेकिन उन्हें तो अपोजीशन के नाटक का पार्ट अदा करना था और वह कर रहे हैं। . . . . . .

**श्री हुकम चन्द कछवाय** (उज्जैन) : जैसा आप कर रहे हैं।

**श्री तु० राम** : जो कुछ हरियाणा में हुआ, बंगाल में हुआ, जो आपको मालूम है और सभी सदस्यों को भी मालूम है कि 1967 का जो आम चुनाव हुआ, वह एक ऐतिहासिक चुनाव था, जिसका परिणाम यह हुआ कि बहुत-से प्रान्तों में मिलीजुली सरकारें बनीं। डा० लोहिया के शब्दों में खट्टी-मिट्ठी सरकारें बनीं और मेरे शब्दों में खिचड़ी-फरोश सरकारें बनीं। जब यह सरकारें बनीं, तो मेरे मन में आया कि कांग्रेस वाले तो राम-राज्य नहीं लाये, लेकिन विरोधी दल के लोग शायद राम-राज्य हिन्दुस्तान में उतारने जा रहे हैं, बनाने जा रहे हैं। क्योंकि राम-राज्य की परिभाषा यह है कि उस में हिंसक और अहिंसक, पशु और पक्षी सब एक जगह, एक-साथ विचरण किया करते हैं। कहां जनसंघ पार्टी का सिद्धान्त और कहां कम्युनिस्ट पार्टी का सिद्धान्त, जिनकी जनतन्त्र में आस्था नहीं, एक-दूसरे के परस्पर विरोधी पार्टियां, लेकिन अपनी खुदकशी करने के लिये उन्होंने ऐसा किया। मघोक साहब को जब वस्तुस्थिति का ज्ञान हुआ तो उन का अखबारों में एक बयान निकला हरियाणा के बारे में। तो एस० एस० पी० के श्री राम सेवक जी ने कहा—"क्यों सच्चा बयान करते हो, यह फन्दा तुम्हारे गले में भी पड़नेवाला है।" लेकिन मैं कहना चाहता हूं कि यह फांसी का फन्दा तो उन्होंने उसी रोज डाल लिया था और डाल कर मौत के कुएं में बैठ गये थे जिस दिन परस्पर विरोधी बात करने वाले एक साथ बैठे।

आप बंगाल की बातें क्या करते हैं, जनता आप से क्या चाहती थी ; आप कहते हैं कि 20 साल के अन्दर जनता कांग्रेस की हुकूमत से ऊब गई थी ठीक है जनता ऊब गई थी, लेकिन जनता क्या चाहती थी, वह चाहती थी करप्शन को रोकना, वह चाहती थी— शांति, और जो जुल्म हुआ है उस को रोकना, लेकिन क्या हुआ ? एक तरफ तो जनतन्त्र की दुहाई देते हैं, खास कर के कम्यूनिस्ट पार्टी के लोग और उन के साथ जो कैबिनेट में बैठने वाले हैं, जनतन्त्र की दुहाई देते हैं, सरकार बनाते हैं, लेकिन घेराव करवाते हैं, कारखाने बन्द कराते हैं, रेलगाड़ियां तुड़वाते हैं और फिर प्रजातन्त्र की बात करते हैं—तो समझ में यह बात नहीं आती है। दुतरफा बातें क्यों करते हैं ? दिल में तो दूसरी बात है, लेकिन पालियामेंट में डेमोक्रेसी की बात करते हैं, क्या यह डेमोक्रेसी की बात आप देख रहे हैं बंगाल के अन्दर। जो खून-खराबे की बात करते हैं, क्या वे डेमोक्रेसी को मानते हैं। इसी पालियामेंट में, अध्यक्ष महोदय, जब ये रूल और कानून को नहीं मानते और अध्यक्ष जब उन को हुकम देते हैं, तो वे उन के हुकम को न मान कर उस की आजादी को खतरा पहुंचाते हैं। जब पालियामेंट में इन का यह हाल है तो आप अनुमान लगा सकते हैं कि बाहर इन का एक्शन क्या होता होगा, और आप क्या करते हैं, यह सारे लोग जानते हैं।

मैं एस० एस० पी० वालों से कहना चाहता हूं, पी० एस० पी० वालों से कहना चाहता हूं और साम्प्रदायवादी पार्टी होते हुए भी जिस में राष्ट्रीयता की भावना है उस जनसंघ पार्टी से भी कहना चाहता हूं कि बिहार में क्या हो रहा है ; जनसंघ वाले कहते हैं कि कम्युनिस्ट पार्टी के लोगों ने दंगा करवाया, कम्यूनिस्ट पार्टी कहती है कि जनसंघ वालों ने दंगा करवाया और दोनों एक-दूसरे पर बैन लगाने की बातें करते हैं—ऐसी स्थिति में भी क्या आप कह सकते हैं कि हुकूमत की कुर्सी कांग्रेस नहीं छोड़ना चाहती ? 6-7 महीने में ही उस कुर्सी से आपको कितनी मुहब्बत हो गई है कि जब कैबिनेट में बैठते हैं, तो एक-दूसरे से कहते हैं कि तुम हम पर चार्ज न लगाओ, हम तुम पर चार्ज न लगायेंगे और कहें कि कांग्रेस वालों ने करवाया है, दंगा कांग्रेस वाले करवा रहे हैं।

अब मैं थोड़ी बिहार की बात भी कह दूं। वहां क्या हो रहा है ? वहां महामाया बाबू कहते थे—विद्यार्थी हमारे जिगर के टुकड़े हैं।

लेकिन पूछा जाये, सी० आई० डी० की रिपोर्ट मंगवाई जाये—वह उन को जिगर के टुकड़े कहते रह गये और 15 अगस्त को ऐसी भगदड़ मची कि 15 अगस्त के राष्ट्रीय दिवस को भी वह नहीं मना सके, वहां माताओं और बहनों की असमत लूटी गई, इज्जत लूटी गई—ला एण्ड आर्डर नाम की कोई चीज वहां पर नहीं थी। ये लोग कांग्रेस के 20 साल की दुहाई देते हैं, करप्शन की बात करते हैं, लेकिन मैं कहता हूं कि अपने सीने पर हाथ रख कर पूछो कि 20 साल में कांग्रेस के राज्य में जितना पतन नहीं हुआ, आज 8-9 महीनों में अपोज़ीशन का उस से कहीं ज्यादा नैतिक पतन हो चुका है।

जनता निराश कैसे हो गई, इस के लिये मैं एक उदाहरण पेश करता हूं। क्या आशा लगाई थी इन लोगों से और क्या निराशा उसे हुई ? इस मिलीजुली सरकार से, खिचड़ी फिरोश सरकार से जनता किस तरीके से आशा और उम्मीद लगाये हुए थी और उस की आशा के ऊपर किस तरीके से पानी फिर गया। इस के लिये मैं अपनी आपबीती कहता हूं। "मैं देहात का रहने वाला एक किसान का बच्चा हूं। दस साल की मेरी उम्र थी। मैंने रेलगाड़ी भी उसके पहले नहीं देखी थी। इस से पहले मैंने रेलगाड़ी में सफर नहीं किया था। जैसा मैंने बतलाया मेरी उम्र दस साल की थी जब मैं गाड़ी में सफर करने के लिये आया। मैं थर्ड क्लास में था और इंटर क्लास में एक औरत बैठी हुई थी। वह एक काला बुर्का डाल कर बैठी हुई थी। मैं ठहरा देहाती लड़का मैं समझ नहीं पाया कि किस जाति या मजहब का यह रस्मोरिवाज है कि यह बुर्के या पर्दे में चलती हैं ? मैं यही समझा कि वह कोई एक बहुत खूबसूरत औरत है, चेहरा बहुत अच्छा है, दुनिया की नजर लग जायेगी इस लिये यह बुर्का डाल कर रखे हुए है। लटके रह कर मैंने बार-बार कोशिश की, तीन, चार स्टेशनों पर बीच-बीच में उतर कर मैं देखता था कि किसी तरीके यह खूबसूरत चेहरा मैं देख लूं। आखिर यह काले पर्दे में कैसा हसीन चेहरा छिपा हुआ है ? अध्यक्ष महोदय, दो, तीन स्टेशनों के बाद मुझे मौका मिल ही गया। जब उस उठाये हुए बुर्के का चेहरा मैंने देखा तो मुझे बहुत निराशा व तकलीफ हुई क्योंकि वह बिलकुल कुरूप थी और देखने लायक चेहरा नहीं था। देख कर निराशा हुई"। वैसे ही ये अपोज़ीशन पार्टियां इसी बुर्के के अन्दर अपने चेहरे को छिपाये हुए थीं। जवाबदेही नहीं आई थी, आज जब जवाबदेही आई है तो वह काले बुर्के को हटा रही हैं। आम जनता उन को देख रही है कि दरअसल कौन क्या है ? इन गैर-कांग्रेसी सरकारों का क्या प्रोग्राम है, अब तक इन्होंने क्या ठोस कार्य किये हैं, क्या कोई कंस्ट्रक्टिव प्रोग्राम भी अब तक इन लोगों का रहा है ? जनता को अब तक साफ दिखाई देने लग गया है कि दर-असल इन्होंने कोई सक्रिय काम अभी तक देश की बेहतरी के लिये जहां इन की जवाबदेही है वहां पर अभी तक नहीं किया है। आम जनता को सोचने के लिये बाध्य होना पड़ेगा कि वह देश के अन्दर शान्ति चाहती है या अराजकता चाहती है ? जनता इस देश में प्रजातन्त्र चाहती है या डिक्टेटरशिप चाहती है, इस सब को सोचने के लिये उसे अब मजबूर होना पड़ेगा। जनता जो इन गैर-कांग्रेसी सरकारों से बड़ी आशाएं लगाये हुए थी उसे निराशा का सामना करना पड़ा है। अब यह साफ हो गया है कि इन की डेढ़ चावल की खिचड़ी अगले एलेक्शन में पकने वाली नहीं है। इन निराशाओं से ऊब कर इस देश की जनता अब यह निर्णय करेगी कि स्वतन्त्र पार्टी के नेतृत्व में देश को ले जाना है, जनसंघ के नेतृत्व में देश को ले जाना है या फिर कांग्रेस के हाथों में देश के शासन की बागडोर देनी है। लेकिन यह "खटमिट्ठी", डा० लोहिया कहते थे खटमिट्ठी, हां ठीक है वह खटमिट्ठी सरकार थी, सरकार बज़ात खुद कोई मीठी नहीं थी उन का वचन सिर्फ अलबत्ता मीठा था। वे तो सारे खट्टे-खट्टे सब एक जगह इकट्ठे

[श्री तु० राम]

होकर मिले थे । केवल वायदा ही उन का मीठा था । वह वायदे भी अब खत्म हो रहे हैं । बटाईदारी कानून का क्या हुआ ? मैं बतलाऊं कि बिहार के अन्दर ये लोग जनतंत्र का नारा देनेवाले बटाईदारी कानून लागू करनेवाले थे, लेकिन हो क्या रहा है । एस० एस० पी० के एम० एल० ए० कहते हैं रामानन्द तिवारी में हूं, एस० पी० और क्लक्टर और एस० डी० ओ० को वह कहते हैं कर्पुरी ठाकुर में हूं और मैं चेलेंज करता हूं कि वहां कुछ इनक्वायरी की बात चलाई जाती है । कांग्रेस वालों ने तस्लीम किया कि इनक्वायरी होनी चाहिये, करप्शन मिटना चाहिये । वह कांग्रेस के नेता हों चाहे विरोधी पार्टी के नेता हों लेकिन यह क्या इन्साफ की बात है कि पांच साल पहले जो फायरिंग हुई थी उस की अब आप इनक्वायरी की बात करते हैं ? लेकिन गैर-कांग्रेसी सरकार के सामने इधर जो आये दिन वहां पर गोलियां चलती हैं उस की इनक्वायरी कराने की बात आप नहीं करते हैं ? सच्चाई की बुनियाद पर आप नहीं खड़े होते हैं । सच्चाई की बात नहीं करते हैं । पांच साल पहले जब कांग्रेस के समय में फायरिंग हुई थी उस के लिये तो इनक्वायरी बैठाई जाये लेकिन और जगह जो मिलीजुली सरकार खिचड़ी फरोश सरकार ने सूबों में गोली चलाई है उस की जांच न हो यह कहां तक न्यायसंगत बात है ? आप जनतंत्र की बड़ी दुहाई देते हैं और कांग्रेसी लोगों को आप ने बतलाया कि वह जनतंत्र पर जल्लाद हैं । आप ने होम मिनिस्टर को कहा कि जनतंत्र के ऊपर आप डाका डाल रहे हैं । जनतंत्र रामनाम है जैसे देश में समाजवाद रामनाम हो रहा है । जनतंत्र को रखना है तो पार्लियामेंट में डिकोरम भी रखा करें ।

मैंने जो कल यहां दृश्य देखा उस से बड़ी तकलीफ हुई । जाहिर है कि यहां के डिकोरम को, यहां की डिगनिटी को अगर हम कायम नहीं रखेंगे तो देश में और देश के बाहर उस का खराब असर पड़ेगा । यहां सारे वर्गों के लोग बैठते हैं, देश की जनता के प्रतिनिधि यहां पर बैठते हैं । यहां से लोग प्रेरणा लेकर जाते हैं । लोकसभा देश की सर्वोच्च प्रजातंत्री संस्था है । यह मुल्क की सब से बड़ी पंचायत है । जनता पार्लियामेंट के मेम्बरों पर भरोसा करती है । जो कुछ भी हो मैं मधु लिमये साहब को कहूंगा कि ईमानदारी से आप सोचें कि अविश्वास का प्रस्ताव जो लाया गया है क्या वह ईमानदारी से लाया गया है ? क्या यह हरियाणे में जो हुआ या बंगाल में हो रहा है एक धमकी दी जा रही है, धमकी किस बात की ? अगर आप कहते हैं कि वहां मिलीजुली सरकार की मेजारिटी है, जो हुकूमत वहां टूटी है बंगाल में 29 तारीख को विधान सभा की बैठक हो रही है आग लगाने की क्या जरूरत ? गाड़ी जलाने की क्या जरूरत और लूटपाट करने की क्या जरूरत है ? आप बलप्रयोग पर क्यों उतारू हैं ? बुलेट के इस्तेमाल की क्या जरूरत है ; बैलेट के बल पर आप अपनी सरकार कायम करने की क्यों नहीं कोशिश करते हैं, बैलेट पेपर के बल पर आप लोग यहां और दूसरी विधान सभाओं में आये हैं इस लिये आप प्रजातंत्री ढंग और जनतंत्रात्मक पद्धति से इन को कहें कि यह केन्द्रीय सरकार के नेता लोग जबरदस्ती करते हैं और गैर-कांग्रेसी हुकूमतों को एक-एक कर के गिरवा रहे हैं तो आप अपनी मेजारिटी दिखला दीजिये चाहे वह हरियाणा में हो, पंजाब के अन्दर हो या बंगाल के अन्दर हो और उस हालत में इन लोगों की कलई खुल जायेगी । आप के साथ जो बेईमानी और जबरदस्ती की गई है, मेम्बर्स की यानी आप की मेजारिटी रहते हुए आप पर जबरन यह जो जबरदस्ती की गई है और हटाया गया है, गवर्नर साहब ने जो मनमानी की है उस सब का परदा फाश हो जायेगा । अगर वहां का मंत्रिमंडल टूट जाये तो उस के लिये लूटपाट क्यों हो रही है, आगजनी क्यों हो रही है और उसके लिए खूनखराबी क्यों

हो रही है ? प्रजातंत्र में खूंरेजी करना यह एकदम गलत व अनुचित है ।

मैं इस मौके पर यह भी कहना चाहूंगा कि जिन पार्टियों को जनतंत्र में भरोसा नहीं है चाहे वह रूस के साथ हों या चीन के साथ हों ऐसी पार्टियों पर बैन लगाना चाहिये और उन्हें गैर कानूनी घोषित करना चाहिये तब तो देश की आजादी रह सकेगी । मैं इन चन्द शब्दों के साथ श्री मधु लिमये के प्रस्ताव का विरोध करता हूं और उन से अपील करता हूं कि बगैर वोट लिये हुए उस को वापिस ले लें ।

**श्री प्रकाशवीर शास्त्री** (हापुड़) : अध्यक्ष महोदय, इंडिया विंस फ्रीडम पुस्तक से लेकर श्री अजय मुकर्जी की सरकार को पदस्थ करने और अपदस्थ करने तक श्री हुमायून कबिर का जो राजनैतिक रोल रहा है उस की अधिकांश प्रक्रियाएं ऐसी हैं जिन से कि मैं कभी सहमत नहीं हो सकता । लेकिन इस बात से भी मैं सहमत नहीं हो सकता कि कल श्री हुमायून कबिर के भाषण के समय जो संसद के कुछ सदस्यों का रोल रहा वह भी संसद के गौरव के अनुकूल नहीं माना जा सकता है । मेरे कांग्रेसी मित्र हर्ष ध्वनि करने के साथ इस बात पर भी विचार करें कि कल श्री एन० सी० चटर्जी के बोलने के समय जो उन का रोल रहा वह भी संसद के गौरव के अनुकूल नहीं माना जा सकता है । हम इस बात पर गम्भीरता से ध्यान दें कि इस समय चौथे आम निर्वाचनों के बाद देश के आठ राज्यों में गैर-कांग्रेसी मंत्रिमंडल बने हैं । यह देश का दुर्भाग्य है कि कांग्रेस के अतिरिक्त उतना बड़ा मजबूत विरोधी दल देश में कोई दूसरा नहीं है कि जो कांग्रेस का स्थान ले सके । जो मद्रास में या एक-आध और राज्यों में बैसे है कि वहां का शासन उन के विकल्प के रूप में ले ले । इसी लिये, कई-कई दलों की मिलीजुली सरकारें बनीं । लेकिन कई-कई दलों की मिलीजुली सरकारें बनने के साथ हमारे सत्तारूढ़ पक्ष के भाइयों को यह सोचना चाहिये कि इस समय हमारा देश जनतंत्र की दृष्टि से परीक्षा के मोड़ पर है । अगर संसद जो जनतंत्र का सब से बड़ी संरक्षण करने वाली संस्था है वहां इस प्रकार का कोई व्यवहार हुआ कि जिस से जनतंत्र के मूल सिद्धान्तों को आघात पहुंचे तो यह भी कल को सोच लिया जाये कि जनतंत्र के विनाश में कहीं हमारा अप्रत्यक्ष रूप से इस प्रकार का योगदान न हो जाये जो कल को विरोधी पक्ष के लोगों को भी पश्चाताप करना पड़े और सत्तारूढ़ दल के लोगों को भी पश्चाताप करना पड़े ।

जहां तक अपने देश में गैर-कांग्रेसी मंत्रिमंडलों का सम्बन्ध है, इस के दो पक्ष हैं । एक कानूनी पक्ष और दूसरा व्यवहार पक्ष । जहां तक कानून पक्ष का सम्बन्ध है, हो सकता है कि पश्चिम बंगाल मंत्रिमंडल को अपदस्थ करने में उस में किसी प्रकार की दुर्बलता रही हो ? हरियाना मंत्रिमंडल के सम्बन्ध में जो कानून पक्ष है, उस में भी किसी प्रकार की दुर्बलता हो सकती है ? लेकिन जहां तक इन दोनों मंत्रिमंडलों को अपदस्थ करने का व्यावहारिक पक्ष है, उस में कम से कम मेरी और मेरे सहयोगियों की दो रायें नहीं हैं । जो परिस्थितियां उत्पन्न हो गई थीं, उन को ध्यान में रखते हुए इस के अतिरिक्त कोई दूसरा विकल्प हो ही नहीं सकता था । परन्तु साथ ही साथ मेरे कांग्रेसी मित्र इस बात को भी ध्यान रखें कि देश धीरे-धीरे चिन्तन की उस धारा के ऊपर पहुंच रहा है कि कांग्रेसी सरकार जो केन्द्र में पदारूढ़ है, वह धीरे-धीरे अपने कार्यों से इस प्रकार का वातावरण बनाना चाहती है जिससे गैर-कांग्रेसी मंत्रिमंडलों का आपस में मतभेद बढ़ा कर इस प्रकार की स्थिति उत्पन्न कर दी जाये जो आगे चल कर फिर उन के अपने अनुकूल वातावरण बने । अगर ऐसी परिस्थिति आई अप्रत्यक्ष रूप से भी तो यह सरकार के लिये भी शोभाजनक नहीं होगी और जनतन्त्र के लिये भी शोभाजनक नहीं होगी ।

[श्री प्रकाशवीर शास्त्री]

**14 hrs.**

इस देश के अन्दर कोई मजबूत विरोधी दल न बनने देने की जिम्मेदारी भी कांग्रेस की है । जब किसान मजदूर प्रजा पार्टी बनी तो इन का क्या व्यवहार उस पार्टी के साथ रहा ? प्रजा सोशलिस्ट पार्टी के बड़े-बड़े नेताओं के साथ उस ने क्या व्यवहार किया ? आल इंडिया जनसंघ के प्रेजिडेण्ट श्री मौलिचन्द्र शर्मा के साथ उस ने क्या व्यवहार किया । में नहीं चाहता हूं कि एक-एक का नाम ले कर वह अध्याय खोलूं । पर अब मुझे पता लगा है स्वतन्त्र पार्टी के दो प्रमुख व्यक्तियों के साथ कांग्रेस बातचीत कर रही है । अगर यही सिलसिला जारी रहा, और अपने देश में कोई मजबूत विरोधी दल न बनने पाया तथा देश में जनतन्त्र हिला या डिगा, तो उस की जिम्मेदारी कांग्रेस पर ही होगी ।

जिन प्रांतों में गैर-कांग्रेसी मंत्रिमंडल हैं, उन में से एक का ही उदाहरण मैं देना चाहता हूं । जिस समय मध्य प्रदेश के अन्दर द्वारका प्रसाद मिश्र की सरकार थी, ग्वालियर राज्य में ग्वालियर राजमाता के प्रभाव से सारी सीटें वहां जीती गईं । मध्य प्रदेश सरकार के अधिकारियों से जब कहा जाता कि ग्वालियर राज्य में अन्न का अभाव है, ग्वालियर राज्य के अन्दर चीनी का अभाव है, तो मध्य प्रदेश सरकार के कर्मचारी लोगों से कहते कि तुम राजमाता से जा कर गेहूं की बोरी ले लो । राजमाता ही चीनी की बोरी देंगी । आज मध्य प्रदेश में जब डी० पी० मिश्र की सरकार नहीं रही तो केन्द्रीय सरकार का कर्त्तव्य था कि जो केन्द्रीय सरकार के काम वहां पर चल रहे थे, उन को बीच में न रोकती । उज्जैन से ले कर गुना तक की एक रेलवे लाइन बन रही थी । लेकिन गोविन्द नारायण सिंह की सरकार बनने के बाद उस उज्जैन-गुना लाइन का काम रोक दिया गया। शिवपुरी-ग्वालियर रेलवे लाइन जो चल रही थी, उस को बन्द करने का प्रयास किया जा रहा है । साथ ही मध्य प्रदेश सरकार ने कुछ आई० सी० एस० और आई० पी० एस० अफसरों के सम्बन्ध में कहा था कि केन्द्रीय सरकार उन्हें वापस ले ले, हम अपने ढंग से शासन चलाना चाहते हैं । लेकिन वैसा नहीं किया गया । इसी प्रकार से उत्तर प्रदेश में जो औद्योगिक संस्थान खोले जा रहे थे, उन के प्रति भी यही असहयोग का रुख है । फिर गवर्नमेंट यहां बैठ कर कहे कि नहीं, हम जनतंत्र की रक्षा करना चाहते हैं, देश में जनतंत्र का विकास करना चाहते हैं, तो कौन उस के इस प्रकार की दम्भोक्तियों से सहमत हो सकेगा ?

आज सब से बड़ी बात यह है कि जनतंत्र की निर्णायक घड़ी आ गई है । देश बीस साल पुराने कांग्रेसी शासन से मुक्ति चाहता है, यह निर्णय जनता ने ले लिया है । आप को चाहिये था कि आप जनता के निर्णय का स्वागत कर लें न कि जनता के निर्णय को गिराने के लिये अप्रत्यक्ष रूप से सहायक हो कर आयें ।

जहां तक अविश्वास प्रस्ताव के उस अंश का सम्बन्ध है, श्री मधोक के इस कथन से मैं सहमत हूं कि अगर अविश्वास प्रस्ताव में पश्चिम बंगाल के सम्बन्ध में कोई शब्द होता तो मैं और मेरे सहयोगी कभी उस का समर्थन नहीं करते । लेकिन अविश्वास प्रस्ताव में किसी विशेष बात का उल्लेख नहीं है । इस लिये हम ने उस का समर्थन करने का निश्चय किया है ।

अब जहां तक इस देश की विदेश नीति का सम्बन्ध है, जहां तक इस देश की आर्थिक नीति का सम्बन्ध है, जहां तक इस देश की गृह नीति का सम्बन्ध है, जो कि हमारी नीतियों की मूल आधार मानी जाती हैं, । यहां पर हमारे वित्त मंत्री श्री मोरारजी देसाई बैठे हैं, उन को याद होगा कि अभी जुलाई महीने में जब संसद् का अधिवेशन चल रहा था तब उन से पूछा गया था कि हमारे देश पर दुनिया के दूसरे देशों का कितना कर्जा है । उन्होंने 6 जुलाई 1967 को जवाब दिया था कि 47 अरब, 97 करोड़ और 77 लाख रुपयों का कर्जा

जुलाई में था। उस के बाद जो दूसरे देशों से संधियां हुई हैं, दूसरे देशों से कर्जों के समझौते हुए हैं, अगर हम उन को भी मिला लें तो यह देश दूसरे देशों का 50 अरब रुपयों का कर्जदार बन चुका है। अगर दूसरे शब्दों में कह दूं तो आज मां की गोद में खेलने वाला बच्चा भी दूसरे देशों का 100 रु० से ज्यादा का कर्जदार है। यह तो इस देश की आर्थिक प्रगति और विकास का नमूना है।

इस के साथ ही घर की स्थिति क्या है; हमें इस अधिवेशन में बतलाया गया कि हमारा आयकर जो बकाया है वह 5 अरब के लगभग है। जिस देश के ऊपर 50 अरब रु० का कर्जा है उस में 5 अरब रु० करों का बकाया है, जिस के लिये देश को दूसरे देशों को 2 अरब रु० के लगभग सूद-सूद की शक्ल में देना होता है। क्या इस देश की आर्थिक पुष्टि का यही नमूना है?

जहां तक हमारी वैदेशिक नीति का सम्बन्ध है, मैं इस के सम्बन्ध में विस्तार से नहीं कहना चाहता। लेकिन इस से बड़ा देश की वैदेशिक नीति की अस्थिरता का प्रमाण और क्या होगा कि श्री चागला के विदेश मंत्री के पद से हटने के बाद अभी तक किसी को विदेश मंत्री नियुक्त नहीं किया जा सका है। अगर यह कहा जाये कि प्रधान मंत्री इस समय विदेश मंत्री का पद सम्भाल रही हैं, तो मैं कहना चाहता हूं कि अगर प्रधान मंत्री इतनी समर्थ थीं कि विदेश विभाग सम्भाल लें, तो श्री चागला की नियुक्ति विदेश मंत्रालय में करने की आवश्यकता क्या थी सच्चाई यह है कि प्रधान मंत्री की दृष्टि में जो विदेश मंत्री हैं, परिस्थिति उन के अनुकूल नहीं है, और जिन के अनुकूल परिस्थितियां हैं, और अनेक व्यक्ति इस तरह के हैं, प्रधान मंत्री के मन में उन के अनुकूल स्थिति नहीं है। हमारे विदेश मंत्रालय की अस्थिरता तो यहां तक है कि लन्दन में आठ महीनों से हाई कमिश्नर का स्थान खाली पड़ा रहा। लन्दन जैसे प्रमुख स्थान में है, उस पर यदि अस्थिर विदेश नीति के कारण किसी व्यक्ति की नियुक्ति न हो सके तो क्या यह मजबूत विदेश नीति की पुष्टि का प्रमाण है?

इसी प्रकार भारत के पड़ौसी देशों के साथ जिस ढंग के वैदेशिक संबंध होने चाहियें, खास कर दक्षिण पश्चिम एशिया के देशों से, जो हमारे सम्बन्ध हैं, क्या यह विदेश नीति की पुष्टि का प्रमाण है?

जहां तक हमारी गृह नीतियों का सम्बन्ध है, मैं बहुत अधिक विस्तार से नहीं कहना चाहूंगा। लेकिन एक बात सरकार को चेतावनी देकर कान खोल कर कहना चाहूंगा, और वह यह कि पाकिस्तान के भूतपूर्व विदेश मंत्री श्री भुट्टो के उस बयान को असाधारण समझ कर न छोड़ दिया जाये जो उन्होंने असम के सम्बन्ध में कहा है। जब वह पाकिस्तान के विदेश मंत्री के पद पर थे तब वह असम के सम्बन्ध में क्यों नहीं बोले? पाकिस्तान सरकार इतने दिन तक असम के सम्बन्ध में चुप क्यों रही? अब असम के अन्दरूनी वातावरण को अपने अनुकूल समझ कर श्री भुट्टो ने यह नारा देश को भी और दुनिया को भी दिया कि विभाजन के समय में असम के सम्बन्ध में कोई विशेष नीति निर्धारित नहीं हो सकी थी उस के सम्बन्ध में फिर से विचार हो। श्री सी० सी० देसाई कह रहे थे कि पाकिस्तान के साथ लेन्दे की भावना से समझौता कर लिया जाये, लेन्दे की भावना के साथ पाकिस्तान के साथ कोई मध्यम मार्ग निकाला जाये। स्वतन्त्र पार्टी की नीति यह हो सकती है कि लेन्दे की नीति निर्धारित की जाये या लेन्दे की नीति से पाकिस्तान के साथ कोई समझौता कर लिया जाये, लेकिन जिस को इस देश के गौरव के साथ, इस देश की परम्पराओं के साथ प्यार है, वह भारत की एक इंच धरती भी पाकिस्तान को दे कर पाकिस्तान के साथ समझौता करना कदापि स्वीकार नहीं कर सकता। आखिर इस का मतलब क्या है कि पाकिस्तान के साथ लेन्दे की नीति से समझौता कर लिया जाये? अगर लेन्दे का

[श्री प्रकाशवीर शास्त्री]

अभिप्राय यह है कि काश्मीर तश्तरी में रख कर पाकिस्तान को दे दें, अगर श्री सी० सी० देसाई के कहने का तात्पर्य यह है कि जैसा जनरल भुट्टो ने कहा है, असम के सम्बन्ध में हम फिर से चर्चा करें, तो मैं कहना चाहता हूं कि असम भी आज ऐसी खतरनाक स्थिति में आ गया है कि वह फिर देश का दूसरा काश्मीर बनने जा रहा है। असम में जो ज्वालामुखी फूटनेवाला है उस की ज़िम्मेदारी कांग्रेस की केन्द्रीय सरकार पर है। असम के मुख्य मंत्री आज परेशान फिर रहे हैं कि किसी तरह असम का विभाजन न हो, असम के पर्वतीय नेताओं को उभारा गया कि तुम जा कर यह कहो। प्रधान मंत्री वहां जा कर आश्वासन दे आती हैं, गृह मंत्री जा कर अस्थिर और डावांडोल स्थिति बनाने वाले वक्तव्य दे आते हैं। उस सीमावर्ती प्रदेश के एक ओर चीन बैठा हुआ है और दूसरी ओर पाकिस्तान बैठा हुआ है। आज भारत सरकार की गलत नीति ने उस सीमावर्ती प्रदेश को एक समस्या बना कर खड़ा कर दिया है। ऐसे में अगर इस सरकार के विरुद्ध अविश्वास प्रस्ताव न लाया जाये तो क्या किया जाये ? आज जिस सरकार की विदेश नीति असफल हो चुकी है, जिस सरकार की आर्थिक नीति दुर्बल हो चुकी, जिस सरकार की गृह नीति सर्वथा असफल हो चुकी है, उस सरकार को अपने पद पर बने रहने का कोई अधिकार नहीं है।

SHRI D. C. SHARMA (Gurdaspur) : Mr. Speaker, Sir, I speak with a very heavy heart today. My heavy heart is due to the fact that I have no end of sympathy for the Members of the Opposition. They are our own. They are our kith and kin. They are the citizens of India. I think they deserve no end of sympathy at my hands at least.

Long ago I read the autobiography of Lord Asquith of Oxford in which he had said that 'It is difficult to capture power, but it is more difficult to retain power'. My hon. friends opposite are the victims of the second dictum of Lord Asquith. Therefore, I say that they captured power no doubt. And how did they capture power? Sir, I am a student of English and I have been taught that oil and water would not mix. Oil and water would not mix, but they tried to combine 12 types of oil and 12 types of water, and the result was that the mixture automatically blew up and, therefore, I say that they are only shedding crocodile tears and their shedding of tears is due to their own misdeeds, to their own clinging to power, to their own hankering after power, to their own capturing the seats of power but not being able to retain those seats in West Bengal, in Haryana and in Punjab and in other States of India. Therefore, I say that they deserve our utmost sympathy, because we have to show sympathy to the fallen persons. We have to show sympathy to the persons who have not been able to give a good account of themselves.

Therefore, my heart goes out to them for what they have done.

It has been said that our economic policy has failed. Yes, I agree with them. Our economic policy has succeeded in West Bengal, Punjab and Haryana because Aya Ram, Gava Ram and Venkat Ram etc. is the basis of our economic policy there. My hon. friend was asking us how much of debts we had. If you study the economic condition of other countries, if you study, for instance, the condition of Great Britain which took advantage of the Industrial Revolution, first of all....

SHRI JAGANNATH RAO JOSHI (Bhopal): The UK has devalued the pound.

SHRI D. C. SHARMA : My hon. friend knows only about the RSS. What does he know about the UK?

SHRI BAL RAJ MADHOK : My hon. friend Shri D. C. Sharma should learn to respect other people's sentiments also. This is not the way in which a senior Member like Shri D. C. Sharma should behave.

SHRI D. C. SHARMA : I am not going to respect anybody for sentiments, even if he sits on the Congress Benches.

I was submitting very respectfully that there was no progressive country in this world which had not incurred debts as a result of loans taken from other countries? What happened to West Germany and to Japan? What was this Marshal aid which was given to all the countries of Europe?

Again, what happened to Russia? Even Russia prospered only after taking foreign loans. Therefore, if we have some debts I think we have done something which is sanctioned by international usage, which is in the interests of all progressive countries of the world, and I do not think that anybody should cavil at it.

Now, why can we not find a High Commissioner for London? Again, why can we not find an External Affairs Minister? Why can we not find this Minister or that Minister? I am sorry that our Prime Minister did not take the advice of my hon. friends opposite who could have suggested a name for the post of the High Commissioner in London or a name for the post of the External Affairs Minister.

Shrimati Indira Gandhi's Government has done the right thing, has done the best possible thing, has done something which is in the interest of the country by taking over the External Affairs portfolio. I congratulate her on that. Our External Affairs Ministry will now have a better face, a better look than it ever had before.

SHRI BAL RAJ MADHOK : Beautiful face.

SHRI D. C. SHARMA : They have been talking about our Home Ministry. What has our Home Ministry done? Whenever the Home Ministry wants to take any action against any person, these very persons, who think themselves to be the unchallenged custodians of law and order, who think themselves to be the guardians of civil liberties, who think themselves to be the unchallenged masters of democratic conventions and rules, come in the way. Why have they done that? If our Home Ministry is not functioning properly—I think it is functioning properly—it is due to the virus of opposition that they have injected into the doings of the Home Ministry. Our Home Minister has now resolved to rise above all these conventions and proceed in order that the Home Ministry may be able to discharge its functions in the manner it should.

We have all committed sins. Who does not commit sins? Is there anybody who can say that he is infallible. People living in glass houses should not throw stones at others. Here we have the Central Government in Delhi and in this metropolis 20 bags of sugar were distributed to each member of the Metropolitan Council. We have been hearing of so many scandals. I ask my friends opposite, why do they not look inwards and do something about it....

SHRI BAL RAJ MADHOK : I can challenge the hon. Member's statement. The record of the administration in Delhi with the limited powers that it has—the home affairs are not under it, the services are not under it—is better than that of any government in India.

SHRI HARDAYAL DEVGUN : He only thinks of scandals.

MR. SPEAKER : Now it is going out of control. Shri Madhok has already replied. Members of the Opposition also referred to the record of the Congress. What is there to object when a Congress Member is referring to the record of a party in the opposition in power in a particular place.

SHRI HARDAYAL DEVGUN (East Delhi) : Let him talk sense.

MR. SPEAKER : It cannot be one-sided.

SHRI D. C. SHARMA : You are a good friend of mine.

MR. SPEAKER : Let him please address the Chair.

SHRI D. C. SHARMA : I was submitting very respectfully to my friends of the Jan Sangh, Swatantra, PSP and SSP and DMK and other members of the Opposition: have we been observing double standards or have they been observing treble standards? What are their standards?

Take the case of Chandigarh. What is the stand of the Jan Sangh? The Punjab Jan Sangh says that Chandigarh should go to Punjab.

SHRI SHRI CHAND GOEL (Chandigarh) : Kindly explain what is the Congress stand.

SHRI D. C. SHARMA : I will do that.

SHRI SHRI CHAND GOEL : Do that first.

SHRI D. C. SHARMA : The Haryana Jan Sangh says that it should go to Haryana and the hon. Member who interrupted me,

[ Shri D. C. Sharma ]

who represents Chandigarh in this House, says that it should stay as it is.

SHRI BAL RAJ MADHOK : There is no contradiction in the Jan Sangh stand. The Jan Sangh has taken a particular stand on Chandigarh that it is a territorial dispute. The Punjab Jan Sangh and the Haryana Jan Sangh have every right to take the stand they have taken.

MR. SPEAKER : We are losing time. The Chandigarh problem cannot be solved now in this way.

SHRI D. C. SHARMA : I was submitting very respectfully that they accuse us of double standards, but what are their standards? I have met some of the big officers of the States which have been ruled by these *kichidi* ministries. They have told me : "How can we function properly? Formerly one party came to us for something, but now half a dozen parties come to us for everything. What are we do to? They have made our functioning impossible."

He was expatiating on the sins of the Congress Party. I would request the Prime Minister or the Home Minister to send him to one of these States as Chief Secretary even if it is not possible under the Constitution.

SHRI HARDAYAL DEVGUN : He was teaching us about the sins of the Congress when he was a professor in the DAV College. Then he was offered a Congress ticket, and he started praising the Congress.

SHRI D. C. SHARMA : If I taught them something....(*interruption*)

MR. SPEAKER : Yes, they are all your students.

SHRI D. C. SHARMA : ....and I have been doing the same thing now, then my good students have to follow in my footsteps. Why do they not follow me? My misfortune is that all my life I have been teaching unteachable students!

It has been said that in Bengal we have done something very unconstitutional, very undemocratic, something which is not in conformity with democratic conventions and precedents and traditions. I ask my friends who are the apologists for West Bengal now if they have read the statement which Mr. Ajoy Mukerjee made, which was published in the *Hindustan Times* of 10th October, 1967? He gave four reasons ....(*Interruptions*).

I make my own speeches. I do not get my speeches made by some other person.

MR. SPEAKER : He will kindly conclude now.

SHRI HEM BARUA : His allegation is that our speeches are written by somebody else. He has the students to write speeches for him. We do not have any.

SHRI D. C. SHARMA : I was submitting very respectfully that Mr. Ajoy Mukerjee gave four reasons for his resignation, and his statement was published in the *Hindustan Times* of 10th October, 1967. One reason was that the law and order situation had deteriorated. The other was that the economic condition was falling very rapidly. The third was that he had found that some of the people supporting him had extra-territorial loyalty. And the fourth was that some of his colleagues and supporters were not ready to toe the national democratic line which he wanted to follow.

He gave these four reasons. I do not want to read out the whole of it. It has appeared in the issue of the *Hindustan Times* of 10th October. What have we done? We have taken action on Ajoy Mukerjee's statement. People say you have not acted very swiftly or promptly; they do not know that slowness and this kind of deliberate action are inherent in democracy. Of course, it takes very little time for the totalitarian governments who take action the same evening, but democracy weighs the pros and cons and weighs things aginst each other and tries to balance one thing against another and then comes to a decision. I think the Central Government has taken action at the right time, and if they have taken such an action here or anywhere else, they have done it, which is in conformity with and is in accord with the best traditions of democracy, as is being practised in all progressive countries of the world, especially in the United Kingdom.

MR. SPEAKER : Now, before I call upon the Prime Minister to reply, some Members from West Bengal came to me at about 1 O'clock in my room and said they wanted to place some information before the House before the Prime Minister begins her reply. I now call Shri Ganesh Ghosh.

SHRI GANESH GHOSH (Calcutta South) : Mr. Speaker, Sir, when a difference of opinion grew up between the Governor of Bihar sometime back, Shri Jairamdas Daulatram, and the Chief Minister of Bihar, Shri Shri Krishna Sinha....(*Interruption*)

MR. SPEAKER : May I request hon. Members to be quiet now; otherwise we will lose time. The Prime Minister has to reply.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : Is that recent information?

SHRI GANESH GHOSH : I am asking her some questions, and I shall be glad if she can answer them.

At that time, Shri A. P. Jain, who was also a member of the Constituent Assembly and then a Minister at the Centre and who was recently a Governor, wrote about it, about the conflict between the Governor, Shri Jairamdas Daulatram and the Chief Minister, Shri Shri Krishna Sinha of Bihar. He said "I recollect my talks with Jawaharlal Nehru on that issue. His decision was empirical. He said that he could advise the President to remove the Governor but had no power to tamper with an elected Chief Minister." Shri Jairamdas Daulatram resigned the office of Governor. Is it because that Shri Shri Krishna Sinha happened to be a Congress Chief Minister that the Governor had to go away, whereas in this case, the case of West Bengal, when the United Front Government took office, was it because it was not liked by the Tatas, Birlas, Singhanias and their collaborators and Johnsons and Wilsons, that is why a British stooge, an I.C.S. officer who had all along been licking the boots his European masters had been put above them and directions have been given from the Central Government to deal so shabbily with that government, when a difference arose on such a paltry issue as the date of the convening of the Assembly? Will the Prime Minister kindly answer this question?

I want to ask one more question. The United Front Government in West Bengal was dismissed, as it appeared in the press, by about 8·20 p.m. But in the evening, about 6 O' Clock it was learnt that police arrangements had been very elaborately made, the army was alerted and the army had taken positions all over the city and suburbs. And it also transpired that the Governor had called in the Chief Secretary, the Inspector-General of Police and the Commissioner of Police. Who did that and how could the Governor act above the head of the Ministry, so long as the Ministry was in office? They talk of the Constitution; they speak of democracy, and this is how they advise their Governor to act. If the Government had been dismissed at 8·15 or 8·20 in the evening, how could the Governor call up the police, the army? And how did they allow the Governor to bring in the police and the army? (*Interruptions*). You speak of the Constitution; you speak of democracy.

SHRI SAMAR GUHA (Contai) : Sir, the main information I want to communicate to the Prime Minister is this. By taking the drastic action of allowing an ICS bureaucrat to have an over-riding power to dislodge a democratically constituted Government, this Government has committed a blunder, the immensity of which is yet to be realised by the Centre. I want also to communicate to the Prime Minister that by this process, they have set in action a process of chain reaction of constitutional and popular explosions which will ultimately consume the very fate of Indian democracy. This Government dismissed the West Bengal Government on a charge that the law and order has broken down there and they are also accused of violent activities. (*Interruptions*). After 20 years black-list of misdeeds, this Government has the cheek to make this charge against an administration which has been there for hardly 8 months. (*Interruptions*).

Calcutta is burning; West Bengal is burning. Today morning I have got a telephonic message that 7 to 9 persons have been killed, more than 60 persons have been seriously injured by bullets and more than 1000 people have been arrested. Military is patrolling all over the area and some parts of Calcutta and round-about areas are under curfew. I want to ask whether the responsibility of letting loose violence is on the UF Government or the new government—the stooge of the Congress Party—which has been installed there?

On 22nd, Hartal was declared all over West Bengal. Uptil 4 PM there was not a ripple

[ Shri Samar Guha ]

of any disturbance anywhere in West Bengal. But when in a jeep, two former ministers—one Bangla Congress representative, one PSP representative and one F.B. and other SSP representative—went to offer satyagraha in the maidan in true Gandhian tradition, the police was let loose to make a barbarous assault on those two persons who were ministers just 20 hours before. And after that, there was repercussion and reaction, as a result of which now violent activities are taking place. Therefore, I accuse this Central Congress Government and also their stooge, the new government—they are solely responsible for the violent activities going on there. There is some sort of vicarious pleasure and jubilation on the side of the Congress that non-Congress Governments are being toppled here, there and perhaps everywhere tomorrow. In West Bengal, this is the feeling of the patriotic people, (*Interruptions*) .... that by this blunder, they have forced the whole of West Bengal into the clutches of anti-national forces whom we were trying to combat. And now by this blunder Congress is helping those elements who aspire to create an Indian Vietnam in the eastern region of India. By this blunder, they have pushed the whole patriotic people of West Bengal to the side of the anti-national and anti-social forces.

Therefore, I conclude by saying that the Congress Government and the Centre have not only sealed the fate of the nationalist people and parties of Bengal, for which they will have to pay the price heavily, but by this blunder they have also thrown West Bengal, and almost the whole of the eastern region, to the clutches of those forces, which they piously say, they want to combat.

MR. SPEAKER : Shri H. N. Mukerjee.

SHRI H. N. MUKERJEE (Calcutta North-East) : I am only asking a question. I am not raising any debate. (*Interruptions*).

SHRI SAMAR GUHA : The ruling party is helping the anti-national forces. You had the cheek to say these things....(*Interruptions*). After 20 years of monopoly rule, you are saying this....(*Interruptions*).

MR. SPEAKER : Order, order. I would request hon. Members on both sides to keep the dignity of the House. I have called Shri H. N. Mukerjee.

SHRI H. N. MUKERJEE : I ask the Prime Minister if she knows, and if she does not know whether she would make enquiries even at this stage, that round about 4 O'Clock in the afternoon on the 21st there had been a communication from the Governor of West Bengal, Shri Dharma Vira, to the then Chief Minister, Shri Ajoy Kumar Mukerjee, requesting him to let him know whether he was agreeable to have an earlier session of the Assembly, earlier than the 18th of December, in answer to which the then Chief Minister, Shri Ajoy Kumar Mukerjee had communicated to the Governor that he was meeting his Cabinet colleagues on the 23rd, that is, day before yesterday, and that he would communicate the position if possibly he could convene the Assembly a little earlier than the 18th of December. In view of this fact, and also in view of the fact that heavens would not have fallen if the Ministry was not pushed out of the picture in the dastardly way in which it was done, may I know if government knew all about this, and in spite of the communication of the Chief Minister that he was telling the Governor about a possible earlier date for the convocation of the Assembly than the 18th of December, if in view of all that, they still went ahead in the bandit fashion and pushed out the Ministry in this way. I want a categorical answer to this.

MR. SPEAKER : The hon. Prime Minister.

SHRIMATI INDIRA GANDHI *rose*—

SHRI VASUDEVAN NAIR (Peermade) : The liquidator of democracy is standing up to speak. (*Interruptions*)

SHRI S. M. BANERJEE (Kanpur) : Lady toppler....(*interruptions*).

SHRIMATI INDIRA GANDHI : Mr. Speaker, Sir, I have sat listening with great attention to the speeches which have been made, because nothing is so stimulating as good, sharp criticism. But what have we heard here? We have heard some wool-gathering in the labyrinth of oft-repeated saws. Very little of what we have heard is new. I have thought that perhaps on the issue of West Bengal the opposition would be united.

But what did we see? We heard that Professor Ranga approves of the action and, in fact, thinks that it was overdue.

We, find that even before the motion is moved, Shri Atal Bihari Vajpayee gets up to assure himself that it is not on any specific issue, that it does not in fact specially mention West Bengal. This is the nature of this no-confidence motion. What we have heard, we have heard since I have been in this House, I forget how many times. The same old arguments about foreign policy. Not a single new argument has been made ....(*Interruptions*). Therefore, there was no sense in having several no-confidence motions tabled at the beginning of the session, then withdrawing them and then two days later feeling that the matter is very urgent and the same things have to be repeated about foreign policy, about economic policy, about food policy and about all other policies.

Hon. Members will have to excuse me if I also repeat myself because obviously the same questions, when the situation remains the same, must have the same answers. I look forward to criticism not only in this House but anywhere. As I said before, I find it most stimulating. In a motion of no-confidence, what is it that we look for? We look for some alternative policy, some broad framework at least of an alternative policy, which the Government can follow. But when we find not one alternative policy but as many alternative policies as there are parties, and sometimes as there are Members in the same party, then I very humbly submit that there is not much sense in such no-confidence motions. In fact, the only thing which hon. Members in the Opposition have in common is some kind of a conditioned reflex which comes into action at the very mention of the word 'Congress'.

SHRI S. M. BANERJEE : Very well prepared this time.

SHRIMATI INDIRA GANDHI : I am always well prepared.

Our hon. friend, Professor Ranga, was so impatient to hit out at me that he did not bother to wait to ascertain his facts. He accused me of going to Moscow for—I am going to quote his words—"the 50th anniversary of their Communist Party". These were his words. Actually, I was invited and I accepted the invitation to attend the 50th anniversary of the founding of the Soviet State which even Professor Ranga in this very same speech, very generously permitted me to do, saying—again I quote his words—"the Prime Minister should have gone for the 50th anniversary of the Socialist Republic". The invitation was a specially warm one from a friendly neighbour with whom we have very close relations.

This is but one example that I am quoting of the incorrect statements and vague generalisations which are constantly being made by hon. Members of the Opposition without any regard for accuracy.

SHRI BAL RAJ MADHOK : Was there the head of any other non-Communist Government?

SHRIMATI INDIRA GANDHI : That is beside the point. I am glad hon. Member thinks that there are Congress governments in other parts of the world! In one thing they are correct, that there are governments which are friendly to the Congress Government in India.

I went to the Soviet Union in the same spirit as our President went to attend the Centenary celebrations of Canada. And we propose, no matter how many people from the Opposition shout about this matter, to adhere to this civilised practice and not to be misled by out-of-date, cold war attitudes. Indeed, if this world had accepted or had adhered to this cold-war way of thinking, there would be today no hot lines....(*Interruptions*).

SHRI M. L. SONDHI : Why did you not solve this problem then? (*Interruptions*).

SHRIMATI INDIRA GANDHI : Please keep quiet. I can handle everybody here.... (*Interruptions*).

As I said, there would be today no hot lines, there would today be no meetings at Warsaw nor would there be other contacts which nations must maintain with friends and foes.

In the last General Elections, governments of many different views emerged. This House is aware that I welcomed the emergence of these governments, I welcomed them publicly, and I welcomed them in my meetings with the Chief Ministers. It

[ Shrimati Indira Gandhi ]

was not motivated by any narrow party motivation. I felt confident that our federal system would respond to the changed political situation and, in fact, I did every thing I could to discourage any attempt to topple these governments. Not only I as the Prime Minister, but I can also speak for all my colleagues, that in their respective departments they did their best to allow these governments not only to function effectively but to help them in every way that they could, because we believed that in so doing democracy would be strengthened. If all their demands could not be met, it was not that we did not wish to meet them but it was because of our very genuine difficulties, lack of resources, lack of foodgrains, lack of many other things. These difficulties were faced not merely by the non-Congress governments, they were faced equally by governments of the Congress Party, who were blaming us equally for not looking after their interests. We have been blamed on the floor of the House and outside for paying more attention to the non-Congress governments and not looking after the people in the Congress States because they do not make a noise about their difficulties.

SHRI JYOTIRMOY BASU : Why make untrue statements?

SHRIMATI INDIRA GANDHI : What did we see on the other side? The non-Congress Governments were consistently trying to blame the Centre for anything which went wrong. The effort to make this different party system work was supposed to be entirely one-sided; it was only on the side of the Congress, the Central Government, that we were to make every effort to see that things went smoothly while, on their side, they could say what they liked, when they liked and on whatever occasion they found suitable to make comments against the Congress governments, whether that was the occasion for such a comment or not.

SHRI JYOTIRMOY BASU : How much rice did you give to West Bengal?

SHRIMATI INDIRA GANDHI : I am coming to all those things.

Therefore, the effort to pull together was entirely one-sided and we saw the leaders of the State Governments often holding conventions to bring down the Congress governments in the States and in the Centre, openly, without any secrecy or anything.

SHRI JYOTIRMOY BASU : You told Mr. Dharma Vira to go ahead with his plans.... (*Interruptions*).

MR. SPEAKER : Order, order; no interruptions please.

SHRIMATI INDIRA GANDHI : We saw minimum programmes, strange alliances, coalitions and all other combinations healthy and unhealthy. But we wanted the people to judge for themselves. We still hold to that policy. But when the internal stresses and strains within coalition governments produce disarray and conflict, then the Centre should not be treated as a scapegoat for all the troubles that might arise from them.

I must admit that political defections of the kind which have marred our political life have tended to bring democratic processes to disrepute. All of us who have the well-being of the country and of democracy at heart cannot but feel deep concern that representatives elected on a particular party platform, on a particular party ideology, should with such ease and facility, cross over and re-cross without even making the effort of explaining what political principles were involved in such defections.

All of us, on whatever side of the House, cannot but deplore this. I think, it is pointless to apportion blame as to who started this, when, how or where. Let us look now to the future and deal with this in a manner so as to strengthen our democratic institutions.

Now, certain allegations have been made about West Bengal. Just now before I was to speak, you, Mr. Speaker, informed us that we would get some latest information and I listened very carefully to the two or three members who spoke just before me. But I found that, far from giving any information, they were expressing certain opinions. (*Interruption*). Prof. Mukerjee did ask one question as to whether we knew about a particular communication, which he mentioned. I must confess that I have no information about this.

SHRI H. N. MUKERJEE : Would you make enquiries and find out? (*Interruptions*).

SHRIMATI INDIRA GANDHI : Mr. Samar Guha also....

SHRI S. M. BANERJEE : They threatened to resign....

SHRIMATI INDIRA GANDHI : Who threatened to resign? Anyway, Mr. Samar Guha made a very excited speech, but in the course of that speech, as you will perhaps have noticed, he himself remarked that his group was preparing to fight the anti-national forces in the united front. These are not my words; these are the words which the House heard just five minutes ago from Mr. Samar Guha. (*Interruption*) Who, Sir, has been advocating violence in West Bengal? Not now when these incidents have taken place, but for months! We have all been reading the speeches reported in the newspapers. Mr. Samar Guha has obviously far more inner information about this matter than those of us who have been seeing only newspaper reports. We have read such things as a Minister saying that those who defected would be skinned alive.... (*Interruptions*).

SHRI JYOTIRMOY BASU : What is the source of information?

SHRIMATI INDIRA GANDHI : Newspapers.

I might add that perhaps we also share some of the sources which Mr. Samar Guha has at his disposal.

My colleague, Prof. D. C. Sharma, was trying to read out Mr. Ajoy Mukerjee's statement. I wish he had been allowed to do so because it is very illuminating. I would very much have liked to do so myself, but the time is short and, therefore, I shall read only a sentence of it. (*Interruptions*). In this statement, Mr. Ajoy Mukerjee clearly stated that the Left Communists' allegation of a "desperate conspiracy" is baseless. I should like to remind the House that this is not the statement which he made on the eve of his resignation or, rather, proposed resignation, but it is the speech which he made on the 16th October, after he had decided to continue in Government. Please note the difference in date. In that he says :

> "....a wing of a political party is openly inviting China to help the party in bringing about an armed revolution ...."

SOME HON. MEMBERS : Shame, shame !

SHRIMATI INDIRA GANDHI : .... "starting in West Bengal. Such a tendency should be nipped in the bud. Unfortunately, I got opposition in this matter even from some of my friends in the United Front."

Sir, I must state that I am not happy at what is happening; in fact, I am exceedingly sad. I have great admiration for the people of Bengal. In the history of India's resurgent renaissance they have played a unique and distinctive role. They have given us our top leaders in many fields—in politics, in science, in literature, in art and in religion. They have given us our national anthem. I have no doubt that......(*Interruptions*). ......they will be able to go through these difficulties and that they will, as in the past, once again march towards progress in peaceful condition.

Sir, I do not wish to go further into this matter because it was dealt with in detail by the Deputy Prime Minister yesterday and it has also been dealt with during the last two or three days by the Home Minister. (*Interruptions*).

SHRI VASUDEVAN NAIR : Have you the courage to go and meet the people of West Bengal?

SHRIMATI INDIRA GANDHI : The purpose of our Constitution is to provide a Government which preserves and promotes peace and order, a government dedicated to the rule of law....(*Interruptions*)..... and the welfare of the people.

Some Members even in this House, even in the course of this debate, have talked of violence. I would appeal to them not to indulge in such talk.

SHRI JYOTIRMOY BASU : You go and tell them.

SHRIMATI INDIRA GANDHI : Shri Dange even talked of 'gheraoing' the High Court. Violence will not achieve any ends. There is no provision in the Constitution substituting orderly processes by mob violence in the streets. It is the duty of us all to resist such violence.

Sir, I was also disturbed when some Members, perhaps in the excitement of the debate, made what I can only call, somewhat irresponsible observations regarding our Army and what happened in Pakistan

[Shrimati Indira Gandhi]

and so on. These, Sir, I submit, are the voices of despair. They are the voices of those who lack confidence in India and her people. They are the voices of those who do not believe in the validity of our democratic system. I have tremendous faith in the maturity and wisdom of the Indian people. I have confidence also in the valour and very high patriotism of our fighting forces. (*Interruptions*).

I deplore that they should be dragged into a political debate of this kind. (*Interruptions*).

I referred to the patriotic valour of our fighting forces. Does the hon. Member deny our fighting forces, their patriotic valour?

SHRI JAGANNATH RAO JOSHI : I do not doubt their valour or patriotism. I was talking about those two citizens of ours who are rotting in the Lisbon jail....(*Interruptions*).

अध्यक्ष महोदय, मैंने प्रधान मंत्री जी से महज एक सवाल किया था कि' · · ·

MR. SPEAKER : She is not yielding. That is the parliamentary practice. No, Mr. Joshi. Parliamentary practice is that only if she yields you can put a question, and I have no objection. But she has not yielded. No, please.

SHRIMATI INDIRA GANDHI : As I have already mentioned in the beginning, all the old views repeated many times on our foreign policy were again expressed in the course of this debate and specially, by the mover of the motion. Sir, how much India is respected or India's views are respected, cannot be judged by those who are completely cut off from the realities of the international situation....

AN HON. MEMBER : 'P' form.

SHRIMATI INDIRA GANDHI : .... but by what attention is paid to our views in the councils of the world and the importance that is attached to our statements by the leaders of foreign countries.

15 HRS.

I strongly repudiate the statement made by Shri Madhu Limaye, which I consider irresponsible and false, regarding what I have said about Viet Nam in various capitals. At no time has there been any inconsistency in my views on the Viet Nam conflict, and I have always expressed them very frankly, no matter where I have gone.

The Government of India's policy is to live in freedom, political freedom and economic freedom, and we wish the same for others. That is why in all forums we have been against colonialism, racialism and other forms of domination.

AN HON. MEMBER : But in favour of PL-480.

SHRIMATI INDIRA GANDHI : We are against interference in our internal affairs, and in the same way, we are against interference in other people's internal affairs.

After political independence, economic independence is a must for us. The world is divided into rich and poor countries, and the gap is a widening one. We must, therefore reconstruct the economic order so that an orderly transfer of resources is possible to enable developing countries to increase their rate of growth.

SHRI S. M. BANERJEE : We want freedom from you.

AN HON. MEMBER : He will never get it.

SHRIMATI INDIRA GANDHI : For this, we want no charity, but opportunity for larger economic co-operation.

Some hon. Members made deference to our economic situation and our development plans. The Deputy Prime Minister yesterday did touch upon this subject. It is not a fact that planning has been abandoned. The Planning Commission has been reconstituted, and is giving a fresh look to the problems facing the country and is considering ways and means for stabilising and reviving the economy in a planned manner. It is proposed to take up the work of the Fourth Plan in January, 1968 after the completion of the annual plan for 1968-69.

Due to the very difficult economic conditions in the last two years, of which hon. Members are well aware, and particularly because of the unprecedented drought, our industrial activity, national economic growth and demand were adversely affected. Prices went up and resources seriously rapped.

SHRI JYOTIRMOY BASU : That was because they had to pay contributions to the Congress Party's election funds.

SHRIMATI INDIRA GANDHI : This threw the economy out of gear. It is hoped that with the revival of agriculture, the process of rehabilitation and growth will catch up and that we shall soon progressively go up the ladder of planned economic growth.

I should like to point out that sometimes when we talk about our country, we tend to see it in isolation; we want certain ideal conditions for our country. We do not take cognizance of the experience of history and of other parts of the world. In the whole course of human history, it can be seen that in no country has the economy shown a continuous upward swing, not even in the best organised or even in the most advanced countries.

There are always ups and downs, and there are very often backward movements. If we had drought or recession, these are problems which should be dealt with on the plane of constructive criticism. If we were to lose heart at the first taste of such a reverse on the economic front which is caused by factors often out of our control, there would be little inducement to go on working and struggling.

Against the long and rather repetitive list of charges and failures, brought out by hon. Members of the Opposition which have not even been substantiated, let me say something about what we have been able to achieve in this short time.

When the Government took office in March this year, the country was facing the bleak prospect of famine. There was an acute food shortage in many states and we had the tremendous task of providing food to over 500 million people. Never before in history has any government had to meet such a gigantic challenge. Yet we faced it boldly and with courage.

SHRI VASUDEVAN NAIR : And the country is getting two ounces of rice per day!

SHRIMATI INDIRA GANDHI : The general elections brought about State Governments which were not wholly cohesive. They were in opposition to the Party in power at the Centre. But we collaborated with them fully to meet the challenge of starvation. Whatever else may be said by members on the other side, they cannot say that we did not succeed. Their own colleagues in the States have borne testimony to our success in saving millions of lives.

The failure of the crops had placed a tremendous strain on the economy. Our resources were taxed to the maximum to import food. The buying power of our people went down, prices went up, unemployment had risen and we were in the midst of a recession. It cannot be said now that we are out of the woods; certainly not. We face a difficult situation, but I feel we have turned the corner. Our crop prospects are good, cash crops are also comparatively plentiful, prices are levelling out and exports, I see from statistics, are picking up (*Interruptions*). Of course, nature has been bountiful this season. But let us not forget that we have also laboured hard to increase our agricultural yields. New types of seeds and fertilisers, better irrigation, all have greatly contributed to this improved picture. All I can say is that whether it was in the political field or in the economic field, this Government has acted firmly and courageously to meet the challenges that came up and to fulfill its responsibilities towards the people. I have no doubt that when the time comes, the people will judge us kindly.

I was surprised to hear an old argument from Shri Prakash Vir Shastri. I doubt if this particular argument has been used in any other parliament of the world. The blame for the Opposition not being strong here is put on us, on the Government. Is it not a little amusing that amongst our many tasks is also the one to undertake to strengthen the Opposition?

One other Member mentioned something about slowing down of rail movement. I can assure him this : I know that it has been slowed down. But this is something which was done one whole year ago. It has been slowed down for various reasons. Obviously, I do not have time here to go into all the details. But many of these questions have been asked before and full answers have been given. If they have not been, questions can always be asked again.

I should like, as I conclude, to appeal to members on both sides of the House to

[Shrimati Indira Gandhi]

rise above the immediate and to think in terms of the larger perspective of history. We have entered the third decade of freedom. One half of the nation has been born after we have become free. They have, therefore, no knowledge of what bondage meant nor of the struggle to break through that bondage. What do we want them to feel? What sort of picture do we want to give them of freedom? Do we want them to think that freedom is merely the greed for power? Or do we want them to feel proud of their heritage and have some hope in their future?

Criticism, as I said, is welcome. But let us not try to check the springs of confidence. We have a tremendous job ahead of us and in the next five or ten years we can realise the fruits of our investments, our investment in development, our investment in democracy. It is in these coming years that we can become self-reliant, and, Sir, I am confident that we shall become self-reliant.

Let not history record that this group of legislators spent their time in bickering and denigration and forgot to water the roots of confidence and hope.

With these words, I need hardly add that I ask this hon. House to reject the motion.

**15.11 hrs.**

[MR. DEPUTY SPEAKER *in the Chair*]

MR. DEPUTY SPEAKER : Shri Limaya. I request him to be brief.

**श्री मधु लिमये** (मुंगेर) : क्या मतलब है ? इस तरह से नहीं चलेगा । जितना समय मुझे चाहिये, आप दें ।

अभी इस सदन ने प्रधान मंत्री जी का जवाब सुना । बहस के दौरान में जिन मुद्दों को उठाया गया था, जो आलोचना की गई थी, उन में से किसी भी मुद्दे का या आलोचना का जवाब उन से नहीं मिला (**इन्टरप्शंज**) । मैं अभी साबित करता हूं । यहां कई संवैधानिक और राजनीतिक बातें उठाई गई थीं । प्रधान मंत्री जी ने इस सवाल को टाल दिया और कहा कि उप प्रधान मंत्री ने सारी बातों का जवाब दे दिया था ।

अब उपाध्यक्ष महोदय, आप देखें कि उप प्रधान मंत्री जी ने क्या जवाब दिया था । कल श्री मोरारजी देसाई ने बंगाल के बारे में बोलते हुए दो संवैधानिक मुद्दे यहां पर खड़े किये । मैं उनका वाक्य उद्धृत करता हूं :

"The Governor was entitled to dismiss the Chief Minister the moment it was proved to him that the majority was not with him."

यह जब उन्होंने वाक्य कहा तो तत्काल आपको याद होगा मैंने केरल का ज़िक्र किया था और उन से कहा था कि अगर यह आपका भाष्य है, अगर यह सरकारी नीति है तो क्या वजह है कि बारह साल पहले इसके बिलकुल विपरीत काम आपने किया । पश्चिमी बंगाल की विधान सभा में सदन में अजय मुखर्जी की सरकार के खिलाफ कोई अविश्वास का प्रस्ताव पास नहीं हुआ था । गवर्नर की यह व्यक्तिगत राय थी कि अब अजय मुखर्जी के साथ बहुमत नहीं रहा । लेकिन जो केरल की घटना मैं आपके सामने रख रहा हूं उस में तो विधान सभा में वोट हो चुका था । उसके बाद मोरारजी देसाई के कहने के अनुसार राजप्रमुख को, गवर्नर को तथा केन्द्रीय सरकार को ऐसी सरकार को एक क्षण के लिये भी सत्ता में नहीं रहने देना चाहिये था । इनके शब्द हैं :—

"The moment it was proved that the majority was not with him."

लेकिन उन्होंने केरल में यह नहीं किया और पांच-छः महीने तक अल्पमत वाली सरकार, जो सदन में हार चुकी थी उस सरकार के हाथ में इन्होंने सरकार की बागडोर रखी । इनके कहने में कहीं भी आप संगति नहीं देखेंगे, सामंजस्य नहीं देखेंगे, मेल नहीं देखेंगे । जब इनके लिये एक चीज़ अनुकूल होती है तब ये वैसा भाष्य करते हैं और जब वह विपरीत जाती है तो दूसरी बात कहते हैं । मोरारजी देसाई साहब ने कल यह भी कहा था :

"After losing the majority, no Chief Minister has a right to ask for a mid-term poll."

किसी भी मुख्य मंत्री को अधिकार नहीं है कि जब उसका बहुमत खत्म हो तो मध्यावधि चुनाव की मांग करे । लेकिन, उपाध्यक्ष महोदय, जुलाई महीने की बात है और यह नवम्बर है, इस छोटी-सी अवधि में यह सरकार कितनी बदल गई है । आपको याद होगा कि जुलाई महीने के अन्त में हम मध्य प्रदेश के बारे में चर्चा कर रहे थे ।

**15.15 hrs.**

[MR. SPEAKER *in the Chair*.]

उस वक्त चह्वाण साहब ने सीरवाई साहब का हवाला देते हुए कहा था कि हमारे संविधान के अनुसार केवल तीन धारायें ऐसी हैं जिन में गवर्नर को अपने विवेक में फैसला करने का अधिकार प्राप्त है और उन धाराओं के बारे में उनकी जो व्याख्या है वह मैं पढ़ रहा हूं :

> "I would refer to the latest scholarly edition of the Constitution published by Mr. Seervai, the Advocate-General of Maharashtra, and he said that only under three articles the Governor of a State functions as an agent of the President. They are articles 239(2), 200 and 356. Except in these three articles, the Governor functions as the consitutional head."

इसका मतलब हुआ कि 163 के अन्दर भी, 164 के अन्दर भी गवंनर को संवैधानिक प्रमुख के नाते काम करना है । आगे चल कर इनका वाक्य मैं आप को पढ़ कर सुनाता हूं । यह कहते हैं :

> "But once having received the advice from the Chief Minister, let us not take into consideration whether the Chief Minister is Ajoy Babu or Mishraji; let us not go into the names because then the matter becomes subjective. Let us be objective."

आगे जा कर वह पूछते हैं कि क्या इस में मेरा कर्तव्य था :

> "What was I expected to do? To call the Governor and tell him, 'disregard the advice of the Chief Minister and behave like a Badshah or Sultan;' Is that the role of the Governor ?"

यह 27 जुलाई को यह कह रहे हैं । और अब उन्होंने जा कर बंगाल के गवंनर को कहा कि सुलतान की तरह, बादशाह की तरह काम करो और मुख्य मंत्री के द्वारा विधान सभा की बैठक बुलाने के बारे में जो भी सलाह दी गई है उसको ठुकरा दो, सुलतान बनो, बादशाह बनो । इस तरह से इनकी बातों में मैं कहीं भी मेल नहीं पाता हूं । यह सरकार असंगतियों की गुत्थी बन गई है । इस में केवल एक ही सूत्र में पाता हूं कि किसी भी तरह सत्ता में बने रहो और जहां जनता ने इन्हें सत्ता से अलग किया है वहाँ संविधान को तोड़ कर, उसकी धाराओं को भंग करके किसी भी तरह सत्ता को हथिया लो ।

अभी प्रधान मंत्री जी ने कहा कि जनता को फैसला करना है । मैं उन से पूछता हूं कि क्या पश्चिमी बंगाल में उन्होंने जो किया है या पंजाब में करने जा रही हैं—मुझे डर है कि बिहार में और उत्तर प्रदेश में भी यही ये करने जा रहे हैं । —क्या उसमें जनता को फैसला करने का अधिकार और मौका देने के लिए तैयार हैं ? यदि आप तैयार हैं तो फिर तत्काल बंगाल में चुनाव कराने की तैयारी की जाए ।

चौथे आम चुनाव में जनता का क्या निर्णय था, जनता का क्या फैसला था ? मैं आपके सामने कुछ आंकड़े रखना चाहता हूं । जनता इन लोगों के साथ नहीं है । जनता ने इन लोगों के खिलाफ अपना निर्णय दिया था । जहां 1962 में कांग्रेस पार्टी को बंगाल में 47 प्रतिशत से अधिक वोट मिला था वहां पिछले चुनाव में विरोधी संयुक्त मोर्चा नहीं बना सके थे, उसके बावजूद भी कांग्रेस को केवल 41 प्रतिशत वोट मिला था । पांच साल के अन्दर इनका बहुमत 6 प्रतिशत घटा है और मुझे पूरा विश्वास है कि अगर तत्काल पश्चिमी बंगाल में चुनाव कराया जाए तो इनको तीस प्रतिशत वोट भी बंगाल में नहीं मिलेगा । ये अल्पमत वाली सरकार आज

[ श्री मधु लिमये ]

जनता पर लादने की कोशिश कर रहे हैं। पंजाब के बारे में भी यही हालत है। दस साल पहले 47 प्रतिशत जहां इनको वोट मिला था वहां पिछले चुनाव में वह 36 प्रतिशत हो गया। इस तरह से हर एक सूबे में आप देखेंगे तो आपको पता चलेगा कि इनकी लोकप्रियता घटती जा रही है। बिहार में दल परिवर्तन के ज़रिये गैर-कांग्रेसी सरकार को तोड़ने की कोशिश ये लोग कर रहे हैं। वहां के आंकड़े आप देखिये। पिछले दो चुनावों में इनको 41—42 प्रतिशत वोट मिला था लेकिन अभी जो चौथा आम चुनाव हुआ है उस में हम लोगों ने देखा है कि इनको केवल 33 प्रतिशत वोट मिला है। इस तरह बिहार में इनका वोट आठ प्रतिशत घट गया है। उत्तर प्रदेश में तो इनको केवल 32 प्रतिशत वोट मिला है। इसलिए मैं ताकत के साथ कहना चाहता हूं....

**एक माननीय सदस्य** : आपकी पार्टी को कितने वोट मिले हैं ?

**श्री मधु लिमये** : हमारी तो संयुक्त मोर्चे की सरकारें हैं। कांग्रेस अल्पमत में है और कांग्रेस को जनता ने कोई अधिकार नहीं दिया है। लेकिन ये लोग संविधान की धाराओं का ग़लत अर्थ लगा कर केन्द्रीय सरकार की तानाशाही इन राज्यों पर लादना चाहते हैं। आज इन लोगों ने बंगाल में डा० पी० सी० घोष का भूत खड़ा किया है, लेकिन सभी लोग जानते हैं कि उन के पीछे कौन है। उन के पीछे केन्द्रीय सरकार का काला चेहरा छिपा हुआ है। आज इस सरकार ने तानाशाही की सरकार हमारे देश में कायम की है।

जैसा कि मैं ने कहा है, इस अविश्वास प्रस्ताव को ले कर जितने सवाल उठाए गए थे, उन में से किसी भी सवाल का जवाब नहीं दिया गया है। मैं ने कहा था कि इस सरकार की योजना असफल हुई, तीसरी योजना में उस ने राष्ट्रीय आमदनी में वृद्धि का जो लक्ष्य बनाया था, वह उस को आधा भी हासिल नहीं कर पाई। श्री मोरारजी देसाई ने अपने जवाब में यह कहा कि हम ने द्वितीय पंच-वर्षीय योजना में अनाज के अपने लक्ष्य को पूरा किया, लेकिन जब पिछले दो, तीन सालों की चर्चा आई, तो उन्होंने इन्द्र भगवान् को दोष दिया। जब फसल अच्छी होती है, तो ये कहते हैं कि इन्दिरा जी की वजह से अच्छी फ़सल हुई और जब फ़सल फ़ेल हो जाती है, तो ये इन्द्र जी को दोष देते हैं। इस बारे में इस सरकार की कोई नीति नहीं है।

विदेश नीति के बारे में हम को कहा गया कि हिन्दुस्तान की बड़ी पूछ हो रही है, हम को संयुक्त राष्ट्र संघ में न्योता मिलता है, हम लोगों की राय पूछी जाती है। लेकिन विदेश नीति की सफलता क्या है ? इस सरकार के सिद्धान्त क्या हैं ? प्रधान मंत्री जी ने मेरे इस सवाल का जवाब नहीं दिया। क्या सरकार के पास राज्यों को मान्यता देने और उन के साथ कूटनीतिक सम्बन्ध स्थापित करने के सम्बन्ध में कोई नीति है ? क्या वजह है कि इस सरकार ने अभी तक पूर्वी जर्मनी की सरकार को मान्यता नहीं दी है और उस के साथ कूटनीतिक रिश्ते कायम नहीं किये हैं ? 22 साल हो गए हैं, इस की क्या वजह है ? इस का एकमात्र कारण यह है कि पश्चिमी जर्मनी के डर से इस सरकार की हिम्मत नहीं हो रही है। इसरायल के बारे में भी प्रधान मंत्री ने जवाब नहीं दिया है। जब सरकार ने उस को मान्यता दी है, तो क्या वजह है कि उस के साथ हमारे कूटनीतिक रिश्ते नहीं हैं ? क्या यह सही नहीं है कि ईजप्ट के डर से या इस डर से कि पाकिस्तान इस का फ़ायदा उठायेगा, सरकार यह कदम नहीं उठा रही है ? फ़ारमोसा के बारे में भी प्रधान मंत्री ने कोई जवाब नहीं दिया।

मैं ने कहा था कि विदेशी मामलों में इस सरकार की कोई नीति नहीं है, कोई सिद्धान्त नहीं है। प्रधान मंत्री के जवाब से यह बिल्कुल साबित हो गया कि उन के पास इस बारे में

कोई उत्तर नहीं है। असल में सिद्धान्त यह होना चाहिए कि जो जो राज्य अस्तित्व में हैं, चाहे उन की सरकार पूंजीवादी हो, तानाशाही हो, लोकतांत्रिक हो या कम्युनिस्ट हो, उन के साथ हम को कूटनीतिक रिश्ता कायम करना चाहिए। उस का यह मतलब नहीं है कि वहां जो हुकूमत और अर्थ-व्यवस्था है, हम उस की तारीफ़ करते हैं। लेकिन इस बारे में यह सरकार विदेशियों से डर कर चलती है और इस की अपनी कोई नीति नहीं है।

यहां पर कांग्रेसी शासन के बारे में कहा गया था कि वह एक भ्रष्टाचारी शासन हो गया है और जिन मंत्रियों के खिलाफ़ आरोप लगाए जाते हैं, वह उन की जांच करने के लिए तैयार नहीं है। प्रधान मंत्री जी ने कहा कि ये आरोप निराधार हैं। मैं आप से पूछना चाहता हूं कि जब इस संसद् के कई सदस्यों के द्वारा, राजस्थान की विधान सभा के सदस्यों के द्वारा श्री सुखाड़िया के खिलाफ़ आरोप लगाए गए हैं, तो क्या इस बात का फ़ैसला प्रधान मंत्री करेंगी कि इन आरोपों में तथ्य है या नहीं। क्या उस के लिए कोई ऐसा निष्पक्ष न्यायालय या इस संसद् की एक समिति की स्थापना नहीं करनी चाहिए, जिस के सामने हम लोग और दूसरे लोग सबूत ले कर जायें और जो अदालत या समिति फ़ैसला करे कि श्री सुखाड़िया दोषी है या नहीं? लेकिन यह सरकार ऐसा करने के लिए तैयार नहीं है। हमेशा यही हो रहा है।

मैं एक दूसरा किस्सा आप को बताना चाहता हूं। पिछले वर्ष नवम्बर की बात है। प्रधान मंत्री जो इस की पुष्टि कर सकती हैं कि मैं ने उन को कलकत्ता की बर्ड कम्पनी के बारे में एक पत्र लिखा था। इस कम्पनी के बारे में तरह-तरह के आरोप लगाए गए थे और हम लोगों की जानकारी के अनुसार करीब करीब बीस करोड़ रुपया इस विदेशी कम्पनी ने हिन्दुस्तान से बाहर भेजा था। इस कम्पनी की जांच करने का हुकम खुद वित्त मंत्री, श्री मोरारजी देसाई ने, उस ज़माने में दिया था। लेकिन बाद में क्या हुआ? विदेशी मुद्रा और टैक्स की चोरी और कस्टम्ज कानून का उल्लंघन करने पर इस कम्पनी पर 1,65 लाख रुपया जुर्माना किया गया। नवम्बर में मैं ने इन को चेतावनी दी कि यह जुर्माना घटाया जाने वाला है, इस के लिए साजिश की जा रही है और खुद वित्त मंत्री, श्री शचीन्द्र चौधरी, इस के पीछे हैं, इस लिए आप इस बारे में अपनी नज़र रखिए। लेकिन ताज्जुब की बात है कि 13 मार्च को—जिस दिन पुरानी सरकार हट गई और नई सरकार बनी, उसी दिन —बर्ड कम्पनी का जुर्माना 1,65 लाख रुपये से घटा कर केवल 40 लाख रुपये रह गया।

**उपप्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई)** : 55 लाख।

**श्री मधु लिमये** : ठीक है, 55 लाख ही मान लो कि रह गया है। बाकी तो माफ हुआ न? मैं ने चिट्ठी लिख कर पूछा कि क्या आप सालिसिटर-जेनेरल की राय ले लेंगे। सालिसिटर-जेनेरल की राय आ गई है और उन्होंने इस कार्यवाही के बारे में संबन्धित व्यक्तियों को दोष दिया है। इस के बारे में अभी तक श्री मोरारजी देसाई ने कोई कार्यवाही नहीं की है।

**SHRI MORARJI DESAI** : Sir, on a point of information. I would like to say that the hon. Member is not giving a correct version. I have already informed the hon. Member that it has gone to the Supreme Court. There the matter rests just now. What is the use of saying I have taken no action?

**श्री मधु लिमये** : मैं उस पर आ रहा था।

उन्होंने कहा कि वे लोग सुप्रीम कोर्ट में गए हैं, लेकिन मेरा सवाल यह है कि इस सरकार के नेतृत्व में इस तरह का काम कैसे हुआ। दूसरे लोगों को गिरफ्तार करने के लिए प्रिवेंटिव डिटेंशन एक्ट है, डिफ़ेंस आफ़ इंडिया एक्ट है, लेकिन जो लोग चोर

[श्री मधु लिमये]

हैं, उन के खिलाफ़ कार्यवाही करने के लिए यह सरकार तैयार नहीं है। क्या वजह है कि आज भी इन अधिकारियों के खिलाफ़ मुअत्तिली या बरतरफ़ी की कार्यवाही नहीं हो रही है? इस का साफ़ मतलब है कि किसानों और मजदूरों के आन्दोलनों को दबाने के लिए तो इस सरकार के पास डिफ़ेंस आफ़ इंडिया एक्ट है। इस सदन के एक सदस्य, मेरे दोस्त, श्री जार्ज फ़रनेंडीज़, की देशभक्ति के बारे में किसी के मन में सन्देह उत्पन्न नहीं हो सकता है, लेकिन हम लोगों ने क्या देखा? हम लोगों ने देखा कि डिफ़ेंस आफ़ इंडिया एक्ट का इस्तेमाल उन के जैसे, और हमारे जैसे, लोगों को गिरफ़तार करने के लिए बार-बार किया गया है। लेकिन जब भ्रष्टाचारी लोगों और भ्रष्टाचारी अधिकारियों को दबाने और रोकने के लिए इन कानूनों का इस्तेमाल करने की बात आती है, तो यह सरकार लोकतंत्र की चर्चा करने लगती है।

पश्चिमी बंगाल और दूसरे राज्यों में जो हुआ है वह केवल संवैधानिक सवाल नहीं है। मैं कहना चाहता हूं कि यह राजनीति और अर्थ-नीति का सवाल है। हमारे देश में पूंजीपति और दकियानूसी लोग एक अरसे से कह रहे थे कि गैर-कांग्रेसी सरकारों को समाप्त करना चाहिए। क्यों?—क्योंकि कांग्रेस के शासन काल में जो भ्रष्टाचार का त्रिकोण कायम हो गया था—एक ओर मंत्रीशाही, दूसरी ओर अफ़सरशाही और तीसरी ओर पूंजीशाही—इस भ्रष्टाचार के त्रिकोण को वे कायम रखना चाहते थे। क्या यह बात छिपी हुई है कि अमींचन्द प्यारेलाल और धर्मतेजा जैसे जो बेईमान पूंजीपति हैं, उन के साथ इस सरकार और कांग्रेस के लोगों के अच्छे रिश्ते हैं। सबूत के तौर पर श्री एस० के० पाटिल साहब ने बम्बई की अदालत में शपथ खा कर जो बातें कहीं, उन में से एक जुमला म कहना चाहता हूं। उन से पूछा गया कि क्या आप ने चुनाव चंदे के लिए पूंजीपतियों को चिट्ठियां नहीं लिखी थीं। उन्होंने कहा कि पांच सौ चिट्ठियां मैंने लिखी थीं।

> "I do not remember how much amount was collected for the Congress Fund. But I will not be surprised if as a result of my writing to various businessmen and industrialists over a crore of rupees were contributed to the Congress Fund."

फिर उन से पूछा गया कि क्या आप ने सुरेन्द्र ओवरसीज़, अमीचंद प्यारेलाल, जीतपाल, इन के पास भी पैसा मांगा था तो जवाब देते हैं पाटिल साहब :

> "He was not sure whether letters had also been sent to Surendra Overseas or Aminchand Peareylal or Jit Paul...... the office might have sent letters to them; I do not remember."

अध्यक्ष महोदय, मैं यह अर्ज कर रहा था कि कलकत्ते के पूंजीपति, कलकत्ते के विदेशी पूंजीपति एक अरसे से मांग कर रहे थे कि गैर-कांग्रेसी सरकार को समाप्त करो। क्या हम लोग भूल गए जब कलकत्ता ट्राम कम्पनी को हाथ में लिया गया तो ब्रिटिश हाई कमिश्नर ने कूटनीतिक जो परम्पराएं होती हैं उन को मिट्टी में मिला कर सीधा पश्चिम बंगाल सरकार के पास विरोध पत्र भेजा था। उस वक्त हमारी सरकार ने क्या किया? अध्यक्ष महोदय, आज मैं आरोप करना चाहता हूं कि इस में कोई संवैधानिक तथ्य नहीं है। अगर यह लोग गैर-कांग्रेसी सरकारों को मिटाना चाहते हैं तो उस का सब से बड़ा कारण यह है कि यह सत्ता से कभी दूर नहीं रह सकते हैं। इस लिए सात आठ महीने के बाद यह बेचैन हो गए और किसी न किसी तरीके से सत्ता फिर से हाथ में लेने के लिए यह काम किया गया। दूसरा कारण है कि जो प्रतिक्रियावादी शक्तियां हैं, पूंजीपति हैं, बेईमान नौकरशाही है, इन सभी लोगों ने षडयंत्र कर के इन लोगों को बाध्य किया कि पश्चिमी बंगाल में लोकतांत्रिक ढंग से जो सरकार चुनी गई है उस को समाप्त किया जाय इसी लिए यह लोग यह सब काम कर रहे हैं।

Δ

बिहार की बात में पूछना चाहता हूं कि कांग्रेस मंत्रियों के खिलाफ किये गये आरोपों की जांच क्यों नहीं हुई ? जो भूतपूर्व कांग्रेसी मंत्री हैं जिन के खिलाफ भ्रष्टाचार के आरोप किए गए थे और यहां जब राष्ट्रपति जी को और शास्त्री जी को आवेदन-पत्र दिया गया तो हम ने देखा कि कोई कार्यवाही इन्होंने उस पर नहीं की ...... (**व्यवधान**) ...... उड़ीसा में भी आप जांच करिए । मैं तो कहता हूं कि हर एक मंत्री की जांच हो चाहे कांग्रेसी हो चाहे गैर-कांग्रेसी जिनके ऊपर आरोप लगाये गये हैं । उस के बिना शासन शुद्ध नहीं होगा । लेकिन यह आप करने के लिए तैयार नहीं हैं ।

अध्यक्ष महोदय, अभी प्रधान मंत्री जी ने कहा कि फैसला हिंसा और अत्याचार के जरिए नहीं होता है । सड़कों पर फैसला नहीं होगा । लेकिन मैं उन से पूछना चाहता हूं कि क्या फैसला देश में तानाशाही कायम कर के होगा, फौजी हुकूमत के जरिए, फौजी शासन के जरिए होगा ? उन्होंने क्या जवाब दिया कि हम लोगों का हिन्दुस्तान के भविष्य में विश्वास नहीं है । मैं उन से कहना चाहता हूं कि अगर हमारा हिन्दुस्तान की जनता पर विश्वास नहीं होता तो 25-25 और 28-28 साल तक बिना सत्ता को हाथ में लिए हुए हम लोग जनता की सेवा में रत नहीं होते । तो जनता में विश्वास है या नहीं, उस के बारे में मैं उन से सबक नहीं सीखना चाहता हूं । आजादी की लड़ाई में हमीं लोगों ने पहल किया और इतना ही नहीं, अध्यक्ष महोदय, आप जानते हैं कि जब यह भोगयुग के फलों को चख रहे थे तो यह लोग भूल गए थे कि अभी पांडिचेरी आजाद नहीं है, गोआ आजाद नहीं है । नेपाल में लोकतंत्र कायम नहीं हुआ है । उन दिनों में अध्यक्ष महोदय, ... हमीं लोगों ने पहल करके इन इलाकों में आजादी का नारा उठाया .... (**व्यवधान**) ... सारी दुनिया जानती है, इस तरह हल्ला करने से काम नहीं चलेगा । अध्यक्ष महोदय, सभी लोग जानते हैं, कि इन इलाकों में आजादी प्राप्त करने के लिये भी हमीं लोगों के द्वारा पहल की गई थी । तो इन से हम इस तरह का प्रवचन नहीं सुनना चाहते । अगर हमारी दलीलों का इन के पास जवाब नहीं है तो यह कह दें कि कोई जवाब नहीं है । लेकिन साधारण बातों को कह कर इन सवालों को टाला नहीं जा सकता । तिब्बत के बारे में हम ने सवाल उठाया था .... (**व्यवधान**) ...... अध्यक्ष महोदय, इन को बोलना है तो मुझे एतराज नहीं लेकिन साफ बोलें ताकि हमें पता चले क्या बोल रहे हैं .... (**व्यवधान**)।

अध्यक्ष महोदय, प्रधान मंत्री जी ने दल-परिवर्तन के बारे में बड़ा अफसोस प्रकट किया । लेकिन ऐसा लगता है कि यह केवल वह नाटक रच रही थीं क्योंकि 20 साल की इन की जो नीति रही, इन का जो आचरण रहा उस का और इस अफसोस का कहीं मेल नहीं है । मैं आज उन को याद दिलाना चाहता हूं कि 1948 में जब हम ने कांग्रेस से हट कर अलग दल बनाया तो हमारे सामने समस्या आई थी कि हमारे जो लोग कांग्रेस के टिकट पर चुनाव लड़ कर जीते थे उन को क्या करना चाहिए । तो उस वक्त मैं याद दिलाना चाहता हूं कि हमारे दल के कार्यकर्ताओं ने, हमारे दल के नेताओं ने, आचार्य नरेन्द्र देव जी का नाम सभी लोग जानते हैं, उन्होंने क्या किया ? उन्होंने देश के सामने एक अच्छी नजीर पेश करने के लिए, एक आदर्श रखने के लिए उस वक्त कांग्रेस से हटने के पश्चात् विधान सभा से भी इस्तीफा दिया और उस के बाद चुनाव लड़ा । यह परम्परा हम लोगों ने डालने की कोशिश की । अध्यक्ष महोदय, इस बात को तो नहीं काट सकते हैं न ? ....

**एक माननीय सदस्य** : जब आप पी० एस० पी० से अलग हटे थे तब इस्तीफा दिया था ?

**श्री मधु लिमये** : वह दो पार्टियों का अलग होना था । पी० एस० पी० के नाम पर चुनाव ही नहीं हुआ था । आप को पता

[श्री मधु लिमये]

नहीं है। सोशलिस्ट पार्टी के नाम पर चुनाव हुआ था। यह ऐसे ही आप लोग बात करते हैं बिना जानकारी के।

तो मैं यह कहना चाहता था कि पिछले 20 साल में दल-परिवर्तन के बारे में कोई ठोस सिद्धांत और नीतियां कांग्रेस के द्वारा निश्चित नहीं की गईं। प्रकाशवीर शास्त्री जी ने जब कहा तो उस को हंसी उड़ाने के लिए प्रधान मंत्री जी ने कहा कि क्या सत्तारूढ़ दल का कर्त्तव्य होता है कि विरोधी दलों को मजबूत करे? लेकिन शास्त्री जी यह नहीं कह रहे थे। शास्त्री जी यह कह रहे थे कि आपके जनतंत्र विरोधी कार्यों से विरोधी दल पनप नहीं पाया। भ्रष्टाचार के जरिए लोगों पर दबाव डाल कर उन को प्रलोभन देकर विरोधी दलों से तोड़ने की कोशिश लगातार आपके द्वारा की गई है। संविधान की धाराओं का भी दुरुपयोग किया गया उस की वजह से हमारे देश में विरोधी दल पनप नहीं सका। कोई उन की मेहरबानी पर हम जिन्दा नहीं रहना चाहते हैं। मैं आपसे कहना चाहता हूं कि जनता पर हम निर्भर हैं, आप की मेहरबानी पर निर्भर नहीं हैं और उस का जवाब जब मौका मिलेगा तब अवश्य आप को दिया जायगा।

अध्यक्ष महोदय, यह लोग भूल गए कि पिछले दो तीन साल में जिन जिन कांग्रेसी मंत्रियों के कारनामों का भंडाफोड़ किया गया जनता ने जब मौका पाया तो एक एक आदमी को ठुकरा दिया। क्या वह लोग नहीं जानते हैं इस बात को? आज एस० के० पाटिल साहब कहां हैं? अतुल्य घोष साहब कहां हैं? सुब्रह्मण्यम साहब कहां हैं, शचीन्द्र चौधरी साहब कहां हैं? ····(व्यवधान) कामराज? ·····कामराज की तो बेचारे की दो तरफ से हार हो गई। खुद भी हार गए और उन का राज्य भी चला गया। तो अध्यक्ष महोदय, यह लोग इस तरह की बातें करते हैं········

**श्री विभूति मिश्र** (मोतीहारी) : आचार्य नरेन्द्र देव आप लोगों की कार्यवाही से दुखी हो कर मरे हैं। आप लोगों ने उन को दुख दिया। ······(व्यवधान)······

AN HON. MEMBER: Time.

MR. SPEAKER: I know what the time is. I do not want to be dictated by you. Why do you not allow two minutes so that it will go easily rather than extend it by shouting at each other?

**श्री मधु लिमये** : अध्यक्ष महोदय, संविधान के बारे में केवल मैं सदन को यह याद दिलाना चाहता हूं कि जब अजय मुखर्जी साहब ने इन से यह कहा कि गवर्नर के अधिकार क्या हैं इस के बारे में विवाद खड़ा हुआ है तो इसका फैसला कराने के लिए आप सुप्रीम कोर्ट के पास जाइए, तो इन्होंने इनकार किया। क्यों इनकार किया? अध्यक्ष महोदय, इस का कारण यह है कि सुप्रीम कोर्ट का इस के बारे में पहले ही फैसला कई दफा हो चुका है और उन्होंने अपनी राय व्यक्त की है कि हमारे संविधान में गवर्नर हों या राष्ट्रपति हों उनको कोई इस तरह के विवेकाधीन अधिकार नहीं हैं चुनी हुई सरकारों को बरखास्त करने के, और इसीलिए आज यह लोग सुप्रीम कोर्ट के पास जाने के लिए तैयार नहीं हैं। 143 धारा इसीलिए, अध्यक्ष महोदय, बनाई गई। आज न केवल पश्चिम बंगाल के मुखर्जी साहब ने यह मांग नहीं की है बल्कि बिहार के मुख्य मंत्री महामाया बाबू ने और मद्रास के मुख्य मंत्री अन्ना दुरै साहब ने भी यह कहा है कि यह प्रश्न बड़ा विवादग्रस्त हो गया है और इस के वास्ते सुप्रीम कोर्ट की राय जाननी चाहिए। लेकिन यह इस के लिए तैयार नहीं हैं तो इस का, अध्यक्ष महोदय, साफ मतलब होता है, मैं तो समझता हूं कि हमारे देश में इन के कामों से लोकतंत्र का अस्त हो रहा है।

इस बहस के दौरान में एक व्यक्ति ने कहा कि देखो हम कितने अच्छे लोग हैं आप को चार दफा चुनाव करने का, वोट लेने का मौका हम लोगों ने दिया। यह क्या मनोवृति है, अध्यक्ष महोदय, ? इन का यह कहना है कि जो बालिग मताधिकार

हम लोगों को मिला है, वह उस आजादी की लड़ाई के कारण जो हम लोगों ने लड़ी या यह जो हमारा संविधान है, उस से नहीं मिला है, इन की मेहरबानी से यह अधिकार हम को मिला है । इस का साफ मतलब है कि अगर बालिग मताधिकार के जरिये कांग्रेस पार्टी के हाथ में सत्ता नहीं टिक पाती है तो हो सकता है कि उन के इस प्रकार कहने से एक धोका हमारे साथ हो सकता है और लोकतन्त्र और बालिग मताधिकार को भी ये समाप्त कर सकते हैं ।

अन्त में अपने विरोधी दल के भाइयों से यह कहूंगा कि आज सस्ती बातें कह कर इस प्रस्ताव को टालने का मौका, हम लोगों के बीच में जो फूट है, मतभेद हैं, उसी की वजह से इन लोगों को मिला है, वरना ऐसा नहीं है कि इन के पास दलीलें हैं, या कोई नीतियों का आधार है । इन्होंने अपने भाषण में क्या कहा, रंगा साहब की एक छोटी सी गलती बताई कि मैं पार्टी के आमन्त्रण पर नहीं गई थी, मैं रूसी क्रान्ति, सोवियत राज्य के निर्माण दिवस के अवसर पर गई थी । इस तरह की सस्ती और हल्की बातें कह कर कभी काम नहीं बनता । मैं अपने विरोधी दल वालों से कहना चाहता हूं कि कांग्रेस पार्टी को अपदस्थ करने के लिये एका करो । हम शुरू से कह रहे थे कि जो नया युग, नया चरण शुरू हुआ है, उस में या तो गैरकांग्रेसी सरकारों को कायम करने की प्रक्रिया इतनी दूर तक आगे जायगी कि केन्द्र में भी वह सरकार कायम होगी, वरना ये लोग एक एक कर के, अपनी सत्ता का दुरुपयोग कर के हम को समाप्त करने की कोशिश करेंगे । इसलिये मैं आज फिर कहना चाहता हूं कि हो सकता है कि अपने संख्याबल के आधार पर वह हमारे इस प्रस्ताव को गिरायें । हो सकता है कि उन के हाथ में केन्द्रीय ताकत है इसलिये उस का दुरुपयोग करेंगे, सेना की शक्ति का दुरुपयोग करेंगे । मैं बार-बार कहना चाहता हूं कि जिस देश की सेना का अपने ही नागरिकों के खिलाफ़ इस्तेमाल हुआ करता है, वह सेना कभी विदेशी आक्रमण से अपनी मातृभूमि को बचा नहीं पाती । इसलिये मैं यह चेतावनी देना चाहता हूं कि कुछ समय के लिये ये लोग सत्ता का दुरुपयोग कर सकते हैं, सेना का इस्तेमाल कर सकते हैं, लेकिन जल्दी ही समय आनेवाला है जब यह सब नहीं चलेगा । मैं इन को यह कहना चाहता हूं कि अगर ये ताना-शाही करेंगे तो इस का जवाब सड़कों पर ही मिलेगा और चुनाव करेंगे तो चुनाव में मिलेगा ।

MR. SPEAKER : The question is :

"That this House expresses its want of confidence in the Council of Ministers."

Let the Lobbies be cleared.

Order, Order. The lobbies are now cleared. I will again put it to vote. The question is :

"That this House expresses its want of confidence in the Council of Ministers."

Those in favour of the motion may please say "Aye."

SOME HON'BLE MEMBERS: Aye.

MR. SPEAKER: Those against may please say 'No'.

SEVERAL HON'BLE MEMBERS: No.

MR. SPEAKER: The 'Noes' have it.

SOME HON'BLE MEMBERS: The 'Ayes' have it.

MR. SPEAKER: Division.

*The Lok Sabha divided* :

# AYES

**Division No. 5]** **[15.49 hrs.**

Abraham, Shri K. M.
Anbazhagan, Shri
Anirudhan, Shri K.
Ayarwal, Shri Ram Sing
Banerjee, Shri S. M.
Barua, Shri Hem
Basu, Shri Jyotirmoy
Bharat Singh, Shri
Bharti, Shri Maharaj Singh
Brij Bhushan Lal, Shri
Brij Raj Singh Kotah, Shri
Chakrapani, Shri C. K.
Chatterjee, Shri N. C.

Dange, Shri S.A.
Daschowdhury, Shri B. K.
Devgun, Shri Hardayal
Dwivedy, Shri Surendranath
Fernandes, Shri George
Ghosh, Shri Ganesh
Goel, Shri Shri Chand
Gopalan, Shri P.
Gowda, Shri M. H.
Guha, Shri Samar
Gupta, Shri Kanwar Lal
Janardhanan, Shri C.
Jha, Shri Bhogendra
Jha, Shri Shiva Chandra
Joshi, Shri Jagannath Rao
Joshi, Shri S. M.
Kachwai, Shri Hukam Chand
Kamalanathan, Shri
Kameshwar Singh, Shri
Khan, Shri Ghayoor Ali
Kiruttinan, Shri
Kisku, Shri A. K.
Kothari, Shri S. S.
Krishnamoorthi, Shri V.
Kundu, Shri S.
Kunte, Shri Dattatraya
Kushwah, Shri Y. S.
Limaye, Shri Madhu
Madhok, Shri Bal Raj
Madhukar, Shri K. M.
Mahato, Shri Bhajahari
Mangalathumadom, Shri
Manoharan, Shri
Maran, Shri Murasoli
Meghachandra, Shri M .
Mishra, Shri Srinibas
Modak, Shri B. K.
Molahu Prasad, Shri
Mukerjee, Shri H. N.
Nair, Shri N. Sreekantan
Nair, Shri Vasudevan
Nath Pai, Shri
Nayanar, Shri E. K.
Nayar, Shrimati Shakuntala
Nihal Singh, Shri
Patel, Shri J. H.
Patil, Shri N.R.
Rajaram, Shri
Ram Charan, Shri
Ramamurti, Shri P.
Reddy, Shri Eswara
Roy, Shri Chittaranjan
Samanta, Shri S. C.
Sen, Shri Deven
Sen, Dr. Ranen
Sezhiyan, Shri
Sharda Nand, Shri
Sharma, Shri Beni Shanker
Sharma, Shri N. S.
Sharma, Shri Ram Avtar
Shastri, Shri Prakash Vir
Shastri, Shri Ramavatar
Shastri, Shri Raghuvir Singh
Shastri, Shri Shiv Kumar
Shiv Charan Lal, Shri
Singh, Shri J. B.
Sondhi, Shri M. L.
Sreedharan , Shri A.
Suraj Bhan, Shri
Thakur, Shri P. R.
Tyagi, Shri O. P.
Viswambharan, Shri P.
Viswanatham, Shri Tenneti
Viswanathan, Shri G.
Yadav, Shri Jageshwar

## NOES

Achal Singh, Shri
Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Ahmad, Dr. I.
Ahmed, Shri F. A.
Ankineedu, Shri
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Shashibhushan
Bajpai, Shri Vidya Dhar
Barua, Shri Bedabrata
Barua, Shri R.
Barupal, Shri P. L.
Basu, Dr. Maitreyee
Baswant, Shri
Bhagat, Shri B. R.
Bhagavati, Shri
Bhakt Darshan, Shri
Bhanu Prakash Singh, Shri
Bhargava, Shri B. N.
Bhola Nath, Shri
Birua, Shri Kolai
Bohra, Shri Onkarlal
Brahm Prakash, Shri
Brahma, Shri Rupnath
Buta Singh, Shri
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandrika Prasad, Shri
Chatterjee, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chavan, Shri D. R.
Chavan, Shri Y. B.
Choudhary, Shri Valmiki

Choudhury, Shri J. K.
Damani, Shri S. R.
Dasappa, Shri Tulsidas
Dass, Shri C.
Deoghare, Shri N. R.
Desai, Shri Morarji
Devinder Singh, Shri
Dhillon, Shri G. S.
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dixit, Shri G. C.
Dwivedi, Shri Nageshwar
Ering, Shri D.
Gajraj Singh Rao, Shri
Gandhi, Shrimati Indira
Ganesh, Shri K. R.
Ganga Devi, Shrimati
Ganpat Sahai, Shri
Gautam, Shri C. D.
Gavit, Shri Tukaram
Ghosh, Shri Bimalkanti
Ghosh, Shri Parimal
Govind Das, Dr.
Gupta, Shri Lakhan Lal
Gupta, Shri Ram Kishan
Hajarnawis, Shri
Hanumanthaiya, Shri
Hari Krishna, Shri
Hazarika, Shri J. N.
Heerji Bhai, Shri
Hem Raj, Shri
Himatsingka, Shri
Iqbal Singh, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jagjiwan Ram, Shri
Jaipal Singh, Shri
Jamir, Shri S. C.
Karan Singh, Dr.
Kasture, Shri A. S.
Kavade, Shri B. R.
Kesri, Shri Sitaram
Khadilkar, Shri
Khan, Shri M. A.
Khanna, Shri P. K.
Kinder Lal, Shri
Kotoki, Shri Liladhar
Kripalani, Shrimati Sucheta
Krishna, Shri M. R.
Kureel, Shri B. N.
Kushok Bakula, Shri
Lalit Sen, Shri
Laskar, Shri N. R.
Lutfal Haque, Shri
Mahadeva Prasad, Dr.
Mahadevappa, Shri Rampur
Mahajan, Shri Vikram Chand
Maharaj Singh, Shri
Mahida, Shri Narendra Singh
Mandal, Shri B. P.
Mandal, Shri Yamuna Prasad
Mane, Shri Shankarrao
Marandi, Shri
Masuriya Din, Shri
Mehta, Shri Asoka
Mehta, Shri P. M.
Melkote, Dr.
Menon, Shri Govinda
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Mishra, Shri G. S.
Mohammad Yusuf, Shri
Mohinder Kaur, Shrimati
Mondal, Shri J. K.
Mrityunjay Prasad, Shri
Mukerjee, Shrimati Sharda
Mukne Shri Yeshwantrao
Murthi, Shri B. S.
Murti, Shri M. S.
Nahata, Shri Amrit
Naidu, Shri Chengalraya
Nanda, Shri
Nesamony, Shri
Padmavati Devi, Shrimati
Pahadia, Shri Jagannath
Pandey, Shri K. N.
Pandit, Shrimati Vijaya Lakshmi
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Parmar, Shri Bhaljibhai
Parthasarathy, Shri
Patel, Shri Manubhai
Patil, Shri Anantrao
Patil, Shri C. A.
Patil, Shri Deorao
Patil, Shri S. D.
Poonacha, Shri C. M.
Pradhani, Shri K.
Pramanik, Shri J. N.
Qureshi, Shri Mohd. Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Rajani Gandha, Kumari
Rajasekharan, Shri
Ram, Shri T.
Ram Dhan, Shri
Ram Dhani Das, Shri
Ram Kishan, Shri
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramshekhar Prasad Singh, Shri
Rana, Shri M. B.

Randhir Singh, Shri
Rao, Shri Jaganath
Rao, Dr. K. L.
Rao, Shri K. Narayana
Rao, Shri Muthyal
Rao, Shri J. Ramapathi
Rao, Shri Rameshwar
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.
Reddi, Shri G. S.
Reddy, Shri P. Antony
Reddy, Shri R. D.
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Saha, Dr. S. K.
Saigal, Shri A. S.
Saleem, Shri M. Y.
Salve, Shri N. K. P.
Sambasivam, Shri
Sanghi, Shri N. K.
Sankata Prasad, Dr.
Sapre, Shrimati Tara
Sayeed, Shri P. M.
Sen, Shri Dwaipayan
Sen, Shri P. G.
Sethi, Shri P. C.
Sethuramae, Shri N.
Shambhu Nath, Shri
Sharma, Shri D. C.
Sharma, Shri M. R.
Shashi Ranjan, Shri
Shastri, Shri B. N.
Shastri, Shri Ramanand
Shastri, Shri Sheopujan
Sheo Narain, Shri
Sher Singh, Shri
Sheth, Shri T. M.
Shinde, Shri Annasahib
Shinkre, Shri
Shiv Chandika Prasad, Shri
Shukla, Shri Vidya Charan
Sidheshwar Prasad, Shri
Singh, Shri D. N.
Sinha, Shri Mudrika
Sinha, Shri Satya Narayan
Snatak, Shri Nar Deo
Sonar, Dr. A. G.
Sonavane, Shri
Supakar, Shri Sradhakar
Surendra Pal Singh, Shri
Sursingh, Shri
Suryanarayana, Shri K.
Swaran Singh, Shri
Tarodekar, Shri V. B.
Tripathi, Shri K. D.
Tula Ram, Shri
Uikey, Shri M. G.
Venkatasubbaiah, Shri P.
Venkatswamy, Shri G.
Verma, Shri Balgovind
Virbhadra Singh, Shri
Vyas, Shri Ramesh Chandra

MR. SPEAKER: The result of the division is: Ayes 88; Noes—215.

*The motion was negatived.*

---

**15·50 Hrs.**

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

### FOURTEENTH REPORT

[MR. DEPUTY SPEAKER *in the chair.*]

**श्री हरदयाल देवगुण** (पूर्व दिल्ली) : श्रीमन्, मैं प्रस्ताव करता हूं कि सभा, गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति के 14 वें प्रतिवेदन से, जो सभा में 22-11-1967 को पेश किया गया था, सहमत है।

MR. DEPUTY-SPEAKER: The question is:

"That this House agrees with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd November, 1967."

*The motion was adopted.*

---

**15·51 Hrs.**

## RESOLUTION RE: CROSSING OF FLOOR BY LEGISLATORS—*contd.*

MR. DEPUTY-SPEAKER: The House will now resume further discussion of the following resolution moved by Shri P. Venkatasubbaiah on the 11th August, 1967:—

"This House is of opinion that a high-level Committee consisting of representatives of political parties and constitutional experts be set up immediately by Government to consider the problem of legislators changing their allegiance from one party to another and their frequent crossing of the floor in all its aspects and recommends to the Govern-